

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT)  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 596 of 2022

IN THE MATTER OF:

Deepa Pal

.....Applicant

Versus

M/s Shakti Brick Field and Others

....Respondents

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New Delhi

Dated: 02.2024

Avnish Pandey

(Advocate for Respondent No. 1)

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Mathura Road, New Delhi.

advocateavnishpandey@gmail.com

91 9312877346

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT)  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 596 of 2022

IN THE MATTER OF:

Deepa Pal

.....Applicant

Versus

M/s Shakti Brick Field and Others

....Respondents

**RESPONSE ON BEHALF OF THE RESPONDENT No. 1 SHAKTI BRICK  
FIELD VILLAGE MAU KHAS VIKAS KHAND, AMROHA, TEHSIL  
BHOGNIPUR, DISTRICT KANPUR DEHAT, UTTAR PRADESH – 209111  
IN PURSUANCE OF THE ORDER DATED 21.12.2023 PASSED BY THIS  
HON'BLE TRIBUNAL**

1. That by way of an e-mail dated 09.05.2022 a letter petition was filed by the applicant before this Hon'ble Tribunal, which got registered on 16.08.2022 as Original Application No. 596 of 2022.
2. That in the present complaint the complainant/ applicant has levelled general allegations regarding environmental hazards against the Respondent No. 1.
3. That the allegations levelled by the Complainant/ applicant are false and bogus and not substantiated by any evidence, hence denied. Therefore, the present complaint deserves to be quashed.
4. That this Hon'ble Tribunal took cognizance of the present complaint and vide it's order dated 19.09.2022 had constituted a Joint Committee

comprising of State PCB and District Magistrate, Kanpur Dehat to inspect the Respondent No. 1. A copy of the order dated 19.09.2022 passed by this Hon'ble Tribunal in O.A. 596 of 2022 is annexed herewith and marked as **Annexure R-1**.

5. That pursuant to the order dated 19.09.2022 of this Hon'ble Tribunal, the aforesaid Joint Committee inspected the Respondent No. 1 and prepared a report dated 24.11.2022 whereby, the said Joint Committee made following recommendations:
- a. The brick kiln should complete the maintenance work of stack along with arrangement for monitoring of flue gas from the stack as per CPCB Emission Regulation Guidelines prior to the start of next season atleast before one week.
  - b. The brick kiln should install water metering device at the bore well and maintain a log book of fresh water consumption with immediate effect.
  - c. The brick kiln should construct/ install wind breaking wall of 3 meter height around the premises without any delay.
  - d. The brick kiln should without any delay should construct a green belt along the periphery of the brick kiln.
  - e. The brick kiln should make arrangement for the treatment of domestic effluent.
  - f. The brick kiln should comply with the notification dated 22.02.2022 issued by the Ministry of Environment, Forest and Climate Change.

A copy of the report dated 24.11.2022 prepared by the Joint Committee is annexed herewith and marked as **Annexure R-2**.

6. That it is pertinent to mention here that on inspection no evidence was found with regard to damage of crops and/ or trees as alleged in the complaint. Further, no evidence was found with regard to occupying of and/ or damage to chak road as alleged in the complaint. Furthermore, no evidence was found with regard to illegal mining and child labour as alleged in the complaint. It is therefore respectfully submitted that the present complaint is wholly whimsical and unjustified.
7. That the aforesaid recommendations also contained that the Respondent No. 1 has to comply with the directions issued by the Ministry of Environment, Forest and Climate Change vide it's notification dated 22.02.2022, with regard to, smack emissions, domestic effluent treatment plant and technology to be used etc. A copy of the notification dated 22.02.2022 issued by the Ministry of Environment, Forest and Climate Change is annexed herewith and marked as **Annexure R-3**.
8. That it is respectfully submitted that the Hon'ble Supreme Court in the case of *NCR Brick Kiln Association versus Central Pollution Control Board and others* bearing Civil Appeal Diary No. 18213 of 2021 has vide it's order dated 08.04.2022 directed that only those brick kilns would be permitted to operate that would comply with the directions contained in the notification dated 22.02.2022. A copy of the order dated 08.04.2022

passed by the Hon'ble Supreme Court in Civil Appeal Diary No. 18213 of 2021 is annexed herewith and marked as **Annexure R-4**.

9. That this Hon'ble Tribunal has vide it's order dated 21.12.2023impleaded M/s Shakti Brick Field as Respondent No. 1. A copy of the order dated 21.12.2023 passed by this Hon'ble Tribunal in O.A. No. 596 of 2022 is annexed herewith and marked as **Annexure R-5**.
10. That the Respondent No. 1 was established in the year 1991 and employs around 60 to 70 persons in every functional season.
11. That it is respectfully submitted before this Hon'ble Tribunal that the aforesaid report dated 24.11.2022 would itself demonstrate that the Respondent No. 1 brick kiln has obtained "consent to operate" from the concerned authorities under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The said consent is valid upto 31.07.2025.
12. That it is further stated before this Hon'ble Tribunal that the Respondent No. 1 is not even functional since July 2022 due to off-season, and also that it is undergoing changes to make it compliant with the directions issued vide aforesaid notification dated 22.02.2022, as also the recommendations made by the Joint Committee, Uttar Pradesh Pollution Control Board (UPPCB) in the aforesaid report.
13. That it is respectfully submitted before this Hon'ble Tribunal that following major changes would be made to the existing brick kiln in view of the notification dated 22.02.2022 and report dated 24.11.2022:-

- a. Respondent No. 1 would convert itself to a "High Draught zig zag technology". A feasibility report by Central Building Research Institute technology, Roorkee along with designs is annexed herewith and marked as **Annexure R-6**.
  - b. A soak pit would be made for purposes of domestic effluent treatment.
  - c. A green Belt would be made in accordance with the norms.
  - d. A meter would be provided for the bore well for ground water extraction monitoring.
14. That it is respectfully submitted before this Hon'ble Tribunal that when the Respondent No. 1 was operational, it was inspected on 28.05.2022 for stack emission, and its results were 156.20 mg/Nm<sup>3</sup> which was within the limit prescribed in the aforesaid notification dated 22.02.2022, i.e., 250 mg/Nm<sup>3</sup>. A copy of the test report dated 28.05.2022 is annexed herewith and marked as **Annexure R-7**.
15. That the Respondent No. 1 is located at a distance of approximately 2 km from another closest brick kiln, and about 0.9 to 1 km from the habitation.
16. That by means of a letter dated 04.04.2005 bearing No. 312 of 2005 of Kendriya Uposhna Bagwani Sansthan, Rahmankhera, Lucknow has elaborated upon the height of any brick kiln to ensure having zero impact on environment as well as adjoining areas. By the said letter, guidelines for the construction of brick kilns have been enumerated which range

the height of brick kilns from 120 feet to 135 feet. The Respondent No. 1 would fall within the said range.

17. That it is respectfully submitted before this Hon'ble Tribunal that the Respondent No. 1 would comply the directions contained in the aforesaid notification dated 22.02.2022 in accordance with the order passed by the Hon'ble Supreme Court. Further, the Respondent No. 1 would make good the aforesaid recommendations made by the Joint Committee vide it's report dated 24.11.2022.
18. That it is respectfully submitted that the Respondent No. 1 would comply with the aforesaid directions and recommendations within a period of two months, and that the said brick kiln would be made functional/ operational after the aforesaid directions/ recommendations are complied.
19. That in view of the aforesaid fact situation it is respectfully submitted that the present complaint is frivolous and filed with malafide intention.
20. That the Respondent No. 1 therefore humbly prays that this Hon'ble Tribunal may kindly be pleased to quash the present complaint.

FILED BY

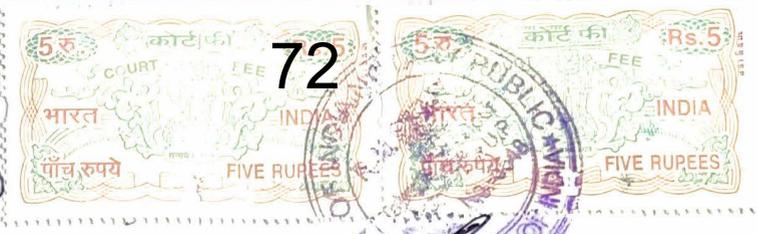


Avnish Pandey  
(Advocate for Respondent No. 1)

PLACE: NEW DELHI  
DATED: 07.02.2024



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT)  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 596 of 2022



IN THE MATTER OF:

Deepa Pal

.....Applicant

Versus

M/s Shakti Brick Field and Others

....Respondents



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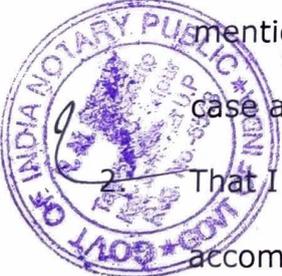
I, Brahma Prakash, son of Shri Mahesh Narayan, aged about 70 years, resident of Gram Post Macha, Tehsil Pokhrayan, Police Station Bhognipur, Kanpur Dehat, do hereby solemnly affirm and declare as under:

1. That is deponent is the partner of the Respondent No. 1 in the above mentioned case and hence, I am well conversant with the facts of the case and as such competent to swear the present affidavit.

2. That I have gone through the reply [Para to ] at Pages to and accompanying documents at pages\_\_\_\_\_to\_\_\_\_\_, which I believe to be true and correct to the best of my knowledge and belief.

3. That the facts stated in this affidavit are true and correct to the best of my knowledge and belief and no material fact has been suppressed.

4. That the Annexures filed are true copies of their respective originals.



NOTARY

NOTARY

Brahma Prakash DEPONENT  
मेसर्स शक्ति ब्रिक फील्ड  
नऊखास, भोगनीपुर-काठदे

**VERIFICATION**

Verified at Pokhrayan (Bhognipur), Kanpur Dehat on 6<sup>th</sup> day of February, 2024 that the contents of above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

~~NOTARY~~

DEPONENT

*Brahma Prakash*  
मेसर्स शक्ति ट्रिंक फील्ड  
मऊखास, भोगनीपुर-काठदो



शिव प्रकाश एडवोकेट  
तहो भोगनीपुर-काठदो  
रजि० 2035/2005

864  
I, *Brahma Prakash*  
S.P. Adv.  
received the fee of Rs 351/-

*Pray*  
**R. N. DUBEY**  
Advocate & NOTARY PUBLIC  
Tahsil Bhognipur, Kanpur Dehat U.P.  
Reg No -6548  
6/2/24

Item No.11

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPALBENCH**

(By Video Conferencing)  
Original Application No. 596/2022

Deepa Pal

...Applicant

Versus

State of U.P.

...Respondent

Date of hearing: 19.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

**Application is registered based on a Letter Petition received by Email.**

**ORDER**

1. This present letter petition has been received, by email and treated and registered as Original Application. The grievance in this application is regarding illegal operation of Shakti Brick field in village Mau Khas Vikas Khand, Amroha, Tehsil Bhognipur, District Kanpur Dehat, Uttar Pradesh against the environmental norms causing environmental pollution posing serious health hazards to residents of the locality and damaging agricultural crops.

2. This Tribunal is empowered to *suo moto* take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in First Schedule of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in **Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897**. This Tribunal can also take cognizance of such cases on the basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of State, PCB, District Magistrate, Kanpur, Dehat and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to:-

(i) The Project Proponent to enable him to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations contained in the same and file his response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF ; and

(ii) the State PCB and District Magistrate Kanpur Dehat to enable them to take appropriate remedial action in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment, by giving notice

to/hearing the project proponent and following due process of law and they shall submit their action taken reports separately within one month from the date of receipt of a copy of the report of the Joint Committee by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. In view of the averments made we also consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh (2) State PCB, (3) District Magistrate, Kanpur Dehat and (4) Shakti Brick field, village Mau Khas Vikas Khand, Amroha, Tehsil Bhognipur, District Kanpur Dehat, Uttar Pradesh who stand impleaded as respondents No. 1 to 4. Notice of the application be issued to the respondents No.1 to 4 requiring them to file their response/ reply to the averments made in the application besides their response/objections to the observations made in the report of Joint Committee within two month at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
6. List for further consideration on 13.01.2023
7. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the State, PCB and District Magistrate by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 19, 2022  
AG



\\TRUE COPY\\



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क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

ANNEXURE-R-2 12

सन्दर्भ सं- 1653/रुा/र-161/22

280, एन0एच0-19, रनियाँ, कानपुर देहात-209304

दिनांक : 24/11/2022

To,

The Registrar  
Hon'ble National Green Tribunal  
Principal Bench  
New Delhi.

Sub: Action taken report in compliance of the order passed by Hon'ble NGT dated 19.09.2022 in OA No. 596 of 2022 In the matter of "Deepa pal versus state of U.P.

Sir,

Please refer to the subject noted above. Consequent upon the refernced Order, the designated Committee constituted has made sincer efforts in addressing all the issues in compliance of the refernced Order. The Report with all supporting Annxeure is enclosed with request to kindly place before Hon'ble Tribunal. The above case has listed for further hearing in Hon'ble Court on dated 13.01.2023.

Encl. As Above (Total- 36 Pages)

Yours faithfully

(Ashutosh Pandey)

Regional officer (In.)

Copy to following for information & necessary action please.

1. Member Secreatory, U.P. Pollution Control Board, Lucknow.
2. Chief Environmental Officer (C-2), U.P. Pollution Control Board, Lucknow.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow.
4. Shri Pradeep Mishra (Advocate), Supreme Court, B-235, Sector-19, Noida-211301.

Regional officer (In.)

PLACED BEFORE HON'BLE NATIONAL GREEN TRIBUNAL 13  
(NGT), NEW DELHI  
O.A. No. 596 of 2022

In the matter of "Deepa pal versus state of U.P.

**1.0 Background:**

The Hon'ble National Green Tribunal Principal Bench vide its order dated 19.09.2022 a joint committee has been constituted of the members of UP Pollution Control Board & District Magistrate, Kanpur Dehat for site visit and verification of factual Status of brick Kiln M/S Shakti Brick Field, Village-Maukhas, Vikas Khand-Amraudha, Tehsil- Bhognipur, District- Kanpur Dehat (U.P.). The relevant excerpt of said order is as following :

*".....Accordingly, we constitute a joint committee comprising of state, PCB, District Magistrate, Kanpur Dehat and direct the same to meet within two weeks, undertake visit to the site, look the grievance of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) Preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF....."*

**2.0 Action Taken:**

In compliance of the above Hon'ble NGT order, the committee of the members was constituted as following;

1. Shri Ajay Kumar Rai, SDM, Bhognipur, District- Kanpur Dehat (Representative of DM, Kanpur Dehat).
2. Ms. Neelima Yadav, SDM (Head Quarter).
3. Mr. Ashutosh Pandey, Regional Officer, UPPCB, Regional Office- Kanpur Dehat (Representative of UPPCB).

**3.0 Site Inspection:**

The committee has carried out the site inspection of M/S Shakti Brick Field, Village-Maukhas, Vikas Khand-Amraudha, Tehsil- Bhognipur, District- Kanpur Dehat (U.P.). on date 02.11.2022 after issuing the requisite Notice and also interacted with concerned stake holders. As the complainant was out of station so she was unable to meet the committee during the inspection and she has by Email assured to be fully satisfied with the inspection by the committee. Copy of Email send by complainant is attached herewith and marked as Annexure. No- 1.

**4.0 Salient Observations of Inspection:**

- a) M/S Shakti Brick Field, Village-Maukhas, Vikas Khand-Amraudha, Tehsil- Bhognipur, District- Kanpur Dehat (U.P.). was established in the Year 1991 and obtained first consent to operate vide UPPCB letter dated 06.02.2007. Copy of the CTO dated 06.02.2007 is attached herewith and marked as Annexure. No- 2.

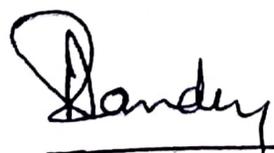
- b) The Uttar Pradesh Brick Kiln (sitting criteria for establishment) Rules, 2012 was notified on date 27.06.2012 & Earlier Zila Parisad's Guideline was being followed for sitting of brick Kiln in state of UP.
- c) During inspection, the brick Kiln was not in operation and representative of the brick kiln Shri Brahma Prakash Sachan present during inspection was informed that the Brick Kiln is not in operation since July 2022 due to off season.
- d) The brick kiln have obtained Consent to Operate under the section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under the section 25 of Water (Prevention and Control of Pollution) Act, 1974 which are valid upto 31.07.2025 Copies of the issued CTOs are being attached herewith marked as Annexure. No- 3.
- e) The production capacity of brick Kiln is 25,000 bricks/day. The brick Kiln is based on natural draft based technology using coal (approx. 03 TPD) as a fuel.
- f) It was found during inspection that stack of brick kiln was damaged due to fall of lightning and its maintenance work was going on speedy basis. It was directed by joint team to the representative of the brick kiln that monitoring arrangement of emission should be installed as per the CPCB Emission Regulation Guidelines.
- g) The fresh water requirement is approximately 10 KLD which is made from ground water through bore well but no metering arrangement was provided to said bore well.
- h) It was found during inspection that the brick Kiln has developed a little portion of green belt which is not adequate as per norms.
- i) The District Agriculture Officer, Kanpur Dehat vide letter dated 05.11.2022 has informed that no damage of agriculture crops was found due to above brick Kiln operation. Copy of the letter dated 05.11.2022 is attached herewith, marked as Annexure. No- 4.
- j) The Labour Enforcement Officer, Kanpur Dehat vide letter dated 04.11.2022 has informed that no child labour was found during his inspection of the brick kiln in question. Copy of the letter dated 04.11.2022 is attached herewith and marked as Annexure. No- 5.
- k) The Mining Officer, Kanpur Dehat vide letter dated 04.11.2022 has informed that no illegal mining done by M/S Shakti Brick Field, Village-Maukhas, Vikas Khand-Amraudha, Tehsil- Bhognipur, District- Kanpur Dehat. Copy of the letter dated 04.11.2022 is attached herewith and marked as Annexure. No- 6.
- l) SDM, Bhognipur, Kanpur Dehat vide letter dated 07.11.2022 has also informed that the brick kiln is established since 1991 and that time the habitation was at the distance of 218 Meter from brick kiln. Brick kiln neither occupied the part of chak road nor damaged the chak road, the copy of letter dated 07.11.2022 is attached herewith and marked as Annexure. No- 7.

- m) No domestic effluent treatment arrangement was found during the inspection of brick kiln.
- n) The UPPCB vide letter dated 31.10.2022 & 14.11.2022 has issued notice under section 21 (4) Air (Prevention and control of Pollution) Act-1981 to concerned brick kiln for entire compliance of the conditions mentioned in the CTO Air and CTO Water dated 26.08.2020 shall be cancelled with out given the another opportunity. Copy of the Notice dated 31.10.2022 & 14.11.2022 are attached herewith and marked as Annæxure. No- 8.

### 5.0 Recommendation:

Based on the observations stated above followings are the recommendations of the committee for the brick kiln:

- i. The brick Kiln should complete the maintenance work of stack along with arrangement for monitoring of flue gas from the stack as per the CPCB Emission Regulation Guidelines prior to start of next season at least before one week.
- ii. The brick Kiln should install water metering device at the bore-well and maintain log book of fresh water consumption with immediate effect.
- iii. The brick kiln shall construct/install wind breaking wall of 03 meter height around the premises with out any delay.
- iv. The brick Kiln should with out any delay develop an adequate green belt along the periphery of brick kiln for control of fugitive emission as well as dust control.
- v. The brick Kiln should make arrangement for the treatment of domestic effluent and for this purpose prepare project report should be submitted within 15 days.
- vi. The brick Kiln should submit time bound action plan within a month for compliance of MoEF& CC, Govt. of India notification G.S.R. 143 (E), dated 22.02.2022.



(Ashutosh Pandey)  
Regional Officer  
Kanpur Dehat



(Neelima Yadav)  
SDM, (Head Quarter)  
Kanpur Dehat



(Ajay Kumar Rai)  
SDM, Bhognipur  
Kanpur Dehat



RO Kanpur Dehat &lt;rokanpurdehat@uppcb.in&gt;

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**Regarding information of Shakti Brick Field**

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Deepa Pal <deepa15679@gmail.com>  
To: RO Kanpur Dehat <rokanpurdehat@uppcb.in>

Thu, Nov 3, 2022 at 11:47 AM

सेवा श्री मान

महोदय निवेदन है कि आप के कार्यालय द्वारा मुझे सूचित किया गया थे कि दिनांक २/११/२२ को ईट भट्टा शिकायत कि जांच की जाये गी जांच के दौरान सत उपस्थित होना अनिवार्य है किसी कारन से मै उपस्थित नही हो पायी इस लिये छमा कर ता सहज क्रिपा होगी आप के द्वारा की गई जांच से संतुसट हु.

[Quoted text hidden]

Email

Public Grievance

Fwd: आबादी क्षेत्र में ईट भट्टा बंद करवाने /हटवाने हेतु आवेदन

36

From : Deputy Registrar &lt;dr.ngt@nic.in&gt;

Mon, May 09, 2022 11:42 AM

Subject : Fwd: आबादी क्षेत्र में ईट भट्टा बंद करवाने /हटवाने हेतु आवेदन

3 attachments

To : Public Grievance &lt;publicgrievance-ngt@gov.in&gt;

From: deepa15679@gmail.com

To: chairman@uppcb.com, ceo5@uppcb.com, ms@uppcb.com, ceoadmin@uppcb.com, ceo2@uppcb.com, "Member Secretary CPCB" &lt;mscb.cpcb@nic.in&gt;, "Sudhakar CPCB" &lt;asudhakar.cpcb@nic.in&gt;, "Neha Jain, DM Kanpur D" &lt;dmkan@nic.in&gt;, "sdmkan bhognipur" &lt;sdmkan-bhognipur@nic.in&gt;

Cc: ceo4@uppcb.in, rgngt@nic.in, "Deputy Registrar" &lt;dr.ngt@nic.in&gt;, "drdapd-kan" &lt;drdapd-kan@nic.in&gt;, icdsup@gmail.com, labourps@gmail.com

Sent: Sunday, May 8, 2022 4:28:42 PM

Subject: आबादी क्षेत्र में ईट भट्टा बंद करवाने /हटवाने हेतु आवेदन

**विषय:- आबादी क्षेत्र में ईट भट्टा बंद करवाने /हटवाने हेतु आवेदन**

महोदय,

निवेदन है कि प्रार्थनी दीपा पाल पत्नी किशन कुमार पाल ग्राम मऊ खास विकास खंड अमरौधा, तहसील भोगनीपुर जिला कानपुर देहात राज्य उत्तर प्रदेश का मूल निवासी है। प्रार्थनी के ग्राम में शक्ति ब्रिक्क फील्ड के नाम से ईट भट्टा चल रहा है जिस कारण प्रार्थनी वा ग्राम के सभी लोगो को निम्न लिखित दिक्कत और परेशानियों का सामना करना पडता है.

- (१) ईट भट्टा से आबादी की दूरी १०० मीटर से कम है.
- (२) ईट भट्टा से प्राथमिक विद्यालय की दूरी १५ फीट है.
- (३) ईट भट्टा के आस पास आज तक बाउंड्री वाल नहीं है.
- (४) ईट भट्टा के आस पास राबिश और राख से फसल बर्वाद होती है.
- (५) ईट भट्टा में ईट पकाने के लिये पशू चारे का प्रयोग किया जाता है.
- (६) ईट भट्टा के प्रदुसन से फसल को नुकसान होता है.
- (७) ईट भट्टा में काम करने वाले मजदूरों के लिये शौचलय की सुविधा नहीं है मजदूर फसल में सौच के लिये जाते हैं जिस कारण से फसल बरवाद होती है.
- (८) ईट भट्टा के कारण खेतों के पास के सभी चकरोड खराब हों गये हैं.
- (९) ईट भट्टा द्वार क्रम वार खनन न कर के अवैध खनन किया जाता है.
- (१०) ईट भट्टा के कारण कटहल व आम के पेडों में फल नहीं आते हैं.
- (११) ईट भट्टा के कारण आस पास के इलाके में वातावरण गरम रहता है.
- (१२) ईट भट्टा में नाबिलिग व छोटे छोटे बच्चे भी काम करते हैं.

प्रार्थनी दीपा पाल पत्नी किशन कुमार पाल  
ग्राम- मऊ खास, अमरौधा तहसील- भोगनीपुर जिला- कानपुर देहात  
राज्य-उत्तर प्रदेश  
मोबाइल नंबर-9555647970

75  
Azadi Ka  
Amrit Mahotsav

(१३) ईट भट्टा के आस पास पेड पौधे नही लगे है.

३७

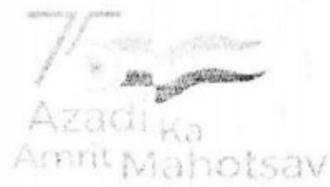
अंतह आप से अनुरोध है ग्राम वासियो व ग्राम के किसानो कि उपरोक्त लिखित समासयाओ को ध्यान मे रख कर जांच का आदेश करे कि शिकायत सही है या गलत तथा अतिशीघ्र ईट भट्टा को बंद करवाया जाए या आबादी से दूर स्थापित करने का आदेश करे तथा उत्तर प्रदेश सरकार के शासनादेश के नियम के अनुसार ही ईट भट्टा को चलाने का आदेश करे तो महान दया होगी।

प्रार्थनी दीपा पाल पत्नी किशन कुमार पाल

ग्राम- मऊ खास, अमरौधा तहसील- भोगनीपुर जिला- कानपुर देहात

राज्य-उत्तर प्रदेश

मोबाइल नंबर-9555647970



— **child labour video.mp4**

5 MB

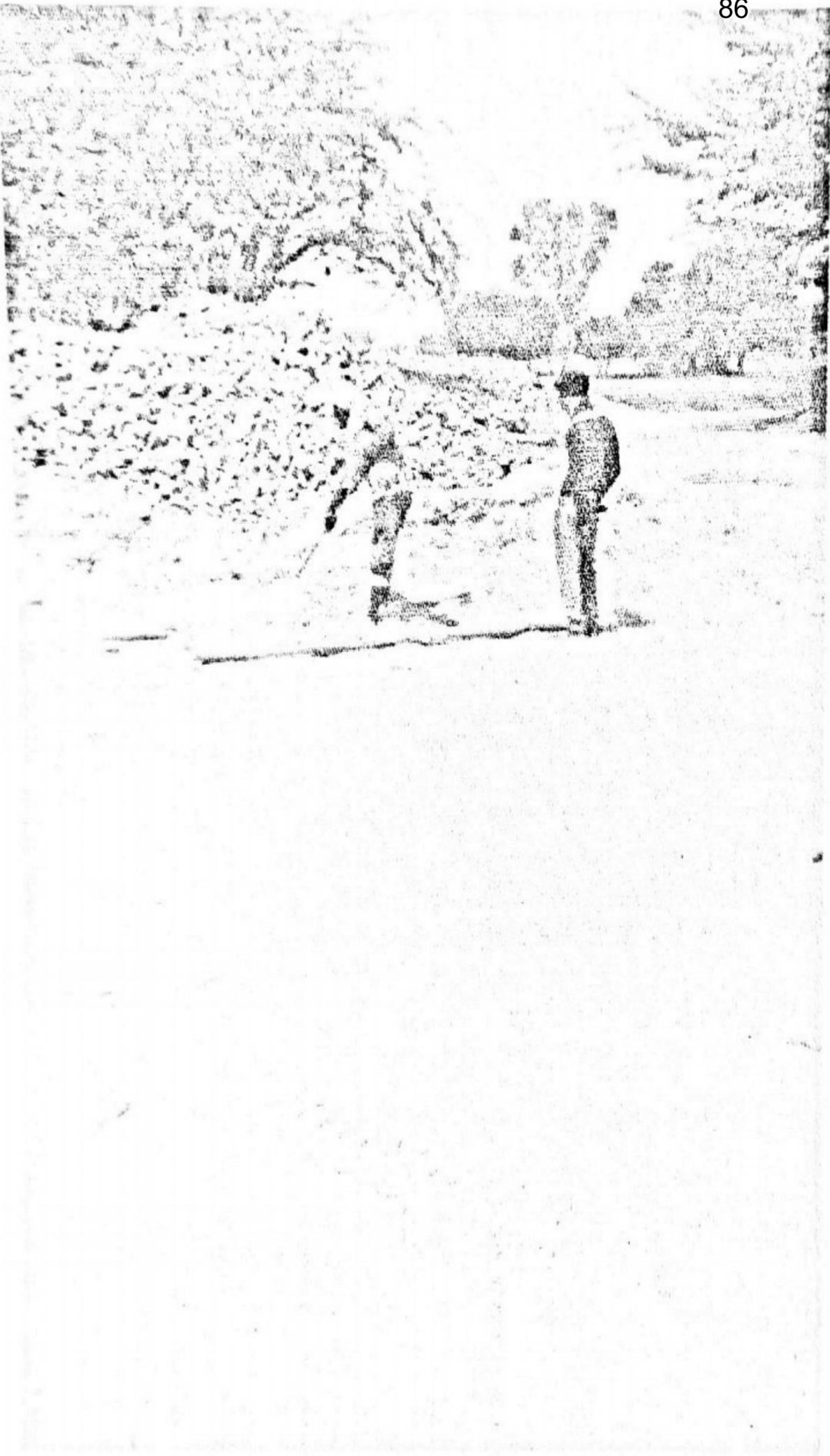
— **video 1.mp4**

3 MB

— **chara video.mp4**

1 MB





दूरभाष/फैक्स: 2510999

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

19

क्षेत्रीय कार्यालय :

5243 सुदभावना नगर, आवास विकास फेज-3 कल्यानपुर, कानपुर - 208 017

दिनांक 06/2/07

संदर्भ संख्या 11087/ZB-350/वायु प्रदूषण/07

मेरा मे,

मे० नेसरम शक्ती ब्रिक फील्ड  
मउरवास, भोगनीपुर, कानपुर-देहात

विषय - वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में ।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनांक 02.02.07 का अवलोकन करें ।

आपके आवेदन पत्र का परीक्षण किया गया और आपको शर्त सहमति आदेश संख्या 856/350 सहमति (वायु) आदेश/07/2 दिनांक 5/2/07 को संलग्न किया जा रहा है । आपका ध्यान क्रमांक संख्या 1, 3 से 9, 11 व 14 से 17 जो नीचे वर्णित है, आकर्षित किया जाता है ।

1. सहमति में दिये गए शर्तों एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें ।

2. के० बी० ए० क्षमता के डी० जी० सेट से संलग्न निमनी की ऊँचाई भूतल/भवन छत से मी० ऊँचा किया जाय ।

3. फ्लू गैस, प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के माह के अन्दर प्रेषित करना सुनिश्चित करें ।

4. वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे सेटलिंग चैम्बर का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो ।

5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें ।

6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु-मण्डल की गुणता मानकों के अनुरूप रहे ।

7. शासनादेशानुसार कार्यरत ईकाइयों में अधिक से अधिक क्षेत्रफल में वृक्षारोपण की बाध्यतानुसार वर्तमान में उपलब्ध खुले स्थान में कम से कम 30 प्रतिशत भाग में अनिवार्य रूप से वृक्षारोपण किया जायेगा जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजे ।

8. वह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान ऊत्सर्जन की मात्रा के लिए ही मान्य है ।
9. आपके उद्योग को आडिट की हुई नवीनतम बैलेंसशीट की प्रतिलिपि या चार्टर एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (आपकी सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान देनदारियाँ) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिए जाते हैं जिससे आपके द्वारा देय सहमति शुल्क की जांच की जा सके ।
10. ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जाएगा ।
11. यह सहमति आदेश आवेदन दिनांक 02.02.07 में अंकित उत्पादन ..... में अंकित उत्पादन ..... व ईंधन की खपत के लिए ही वैध है । उत्पादन क्षमता अथवा ईंधन की खपत में यदि वृद्धि करनी हो तो बोर्ड से आवश्यक स्वीकृति प्राप्ति कर ली करें ।
12. अपने उद्योग परिसर में भूजल स्तर की मॉनीटरिंग हेतु पीजोमीटर की स्थापना किया जायेगा ।
13. भूगर्भ जल स्तर को गिरने से बचाने के लिये भूगर्भ जल निदेशालय, उ०प्र० द्वारा जारी गाइड लाइन के अनुरूप सफटाप रेन वाटर हार्वेस्टिंग सिस्टम की स्थापना की जाये ।
14. मॉनीटरिंग पोर्ट होल एवं प्लेटफार्म बोर्ड मानकों के अनुरूप स्थापित कर कार्यालय को सौंपित किया जाये ।
15. पर्यावरण एवं वन मंत्रालय, भारत सरकार के अधिसूचना दिनांक 02 अप्रैल, 98 यथा संशोधन में जारी निर्देशों का अनुपालन किया जाना सुनिश्चित किया जायेगा ।
16. ईट भट्टे द्वारा मा० उच्च न्यायालय, इलाहाबाद से गानिका संख्या 55096/05 में पारित आदेश दिनांक..... द्वारा फ्लाइंग ऐश के प्रयोग की अनिवार्यता पर स्थगन आदेश प्राप्त किया गया है । तत्क्रम में सदस्य सचिव पड़ोस के पत्र संख्या एफ53154/सी-5/फ्लाइंग ऐश/91/05 दिनांक 06.12.05 द्वारा प्राप्त निर्देश कि जिन भट्टों द्वारा फ्लाइंग ऐश के प्रयोग के सम्बन्ध में स्थगन आदेश प्राप्त किये गये हैं, को नियमानुसार बोर्ड से सहमति वायु आदेश निर्गत किया जायेगा । तत्क्रम में यह सहमति जारी की जाती है जो अप्रैत मा० न्यायालय के आदेशों के अनुसार प्रभावित हो सकती है ।
17. भट्टा परिसर के चारों ओर हरित पट्टिका का विकास किया जायेगा । धूल उड़ने की रोकथाम के प्रभावी उपाय अपनाए जाये ।

यह सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उ०प्र० प्रदूषण नियंत्रण बोर्ड कानपुर वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 तथा इसके संशोधित अधिनियम 1987 के अंतर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है ।

संलग्नक : उपरोक्तनुसार

भवदीय  
कुलदीप मिश्रा  
क्षेत्रीय अधिकारी

संदर्भ संख्या ..... / वायु प्रदूषण /

तद् दिनांक .....

प्रतिलिपि (1) मुख्य पर्यावरण अभियानता (वृत्त II) के उ०प्र० प्रदूषण नियंत्रण बोर्ड सचनऊ को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित ।

क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

5243 सदरमोपेना नगर प्राधान वि.स.स. फेज - 3, कल्याणपुर, कानपुर

दूरभाष/फैक्स : 2510999

## सहमति आदेश प्रपत्र

संख्या 856 / सहमति (वायु) आदेश / 9522/07/2 कानपुर, दिनांक 572/07

विषय सहमति में मेसर्स शक्ती ब्रिक फील्ड, मउरगास, मोगनीपुर, कानपुर-देहात

वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1981 की धारा 21/22 के अन्तर्गत ।

संदर्भ आवेदन संख्या

दिनांक  
02-02-07

1. यु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संश्लेषित सहमति आवेदन प्रपत्र में शक्ती ब्रिक फील्ड, मोगनीपुर, कानपुर-देहात अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. सहमति दिनांक 02-02-2007 से 31-12-2009 तक अवधि तक मान्य है।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कानपुर, व (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1981 धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपर्युक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक संलग्नक  
(सहमति शर्तें)

क्षेत्रीय अधिकारी

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कानपुर

संचालक सहमति आदेश संख्या ..... / सहमति (वायु) आदेश /

दिनांक .....

### सहमति शर्तें

1. फ्यू गैस प्रतिघन्टा अधिकतम उत्सर्जित मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिए।

- |       |   |
|-------|---|
| [i]   |   |
| [ii]  | स्टे. नं. 10 <sup>c</sup> सम्बद्ध चिमनी 30 MT |
| [iii] | -   |
| [iv]  | -   |
| [v]   | -   |

2. वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हों।

मिलीग्राम प्रतिनामल क्यूबिक मीटर

- |        |   |      |
|--------|---|------|
| [i]    | सस्पेंडेड पार्टिकुलेट मैटर<br>(एस. पी. एम.) | 7500 |
| [ii]   | मेटल डस्ट (आयरन, जिंक, कॉपर आदि)            | -    |
| [iii]  | हाइड्रोजन, सल्फर डाई आक्साइड, सल्फेट मिस्ट  | -    |
| [iv]   | सल्फर डाई ऑक्साइड                           | -    |
| [v]    | कार्बन मोनो ऑक्साइड                         | -    |
| [vi]   | हाइड्रोकार्बन                               | -    |
| [vii]  | अमोनिया                                     | -    |
| [viii] | फ्लोरीन                                     | -    |
| [ix]   | मर्कैप्टेनस                                 | -    |
| [x]    |   | -    |

3. गमय - गमय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हों।

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग से परस्तावित सुधारा कार्यरत कारखानों में ही हो।

बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि राक्षम एवं अनुस्यूत न पाये गये हों) किया जा सकता है।



5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाए।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी / स्टैक का प्रतिक्षण को कर्मचारी के अनुसार किया जाए।
8. सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के उत्सर्जन के उचित उपायों के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियंत्रण व्यवस्था किया जाए एवं दृष्टकी मासिक आख्या बोर्ड में जमा की जाये।
9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाए एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के पश्चात् तत्पश्चात् प्रस्तुत किया जाय।
- (व) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाय जब तक सहमति आदेश में उल्लिखित अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाय।
10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषण अवयवों का उत्सर्जन का स्तर किसी भी प्रकार के संदर्भित धारा-29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों को सूचित किया जाए और उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियंत्रण) धारा 1983 वर्णित है, को सूचित करना चाहिए।
11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का नुकसान या खराब होना बोर्ड को पूर्व अनुमति के न किया जाय।
12. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तन्त्रों का उत्सर्जन स्टैक के अतिरिक्त अन्य किसी विन्दु से नहीं होना चाहिए।
13. इकाई द्वारा बोर्ड कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, निम्नीय नमूना अथवा किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में सम्पूर्ण आवश्यक सुविधाओं का प्राविधान किया जाए।

14. इकाई से आबादी, कृषि, उद्योग इत्यादि का भार भी मुम्तसब-देली की स्थिति में यह आवश्यक होगा कि इकाई में उत्पन्न तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाएगी।

15. आवेदनकर्ता / इकाई द्वारा इस सहमति आदेश में तथा आदेश में दिए जाने वाले समस्त निर्देश/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश, निर्देश आदि सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता / इकाई पर विशेष प्रावधानों के अन्तर्गत कार्यवाही की जायेगी।

16. उपरोक्त शर्तों का पालन करने तक आवेदन पत्र को अग्रस्त नहीं किया जाने तक वेध रहेंगी।

17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु आवेदन पत्र समाप्तियों में जमा किया जाए।

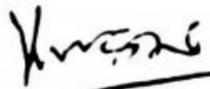
यह आवेदन पत्र पूर्व सहमति आदेश की शर्तों के समान होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तापित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।

18. बोर्ड के अधिकारियों के निरीक्षण के दौरान बोर्ड द्वारा एक निराकरण सूक्तिका उपलब्ध करा दी जायेगी।

19. आवेदक को निरीक्षणकर्ता / बोर्ड को अनुश्रवण एवं प्रदूषण नियंत्रण के नियमों अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनाएँ जो वायु प्रदूषण नियंत्रण से सम्बन्धित हों, उपलब्ध कराने होंगी।

20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के इंजिनर्स, पार्टनर्स, प्रोप्राइटर्स का पता दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के कत-कत भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड कानपुर वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1987 की धारा 2(13) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वाणत किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

  
क्षेत्रीय अधिकारी

स्थायी लेखा संख्या /PERMANENT ACCOUNT NUMBER

AAMFS4729C



नाम /NAME

SHAKTI BRICK FIELD

निगमन/बनने की तिथि /DATE OF INCORPORATION/FORMATION

12-11-1991

आयकर आयुक्त, कानपुर

DIRECTOR OF INCOME TAX (SYSTEMS)

इस कार्ड के खो / मिल जाने पर कृपया जारी करने वाले प्राधिकारी को सूचित / वापस कर दें  
आयकर आयुक्त,  
आयकर भवन,  
16/69 सिविल लाईन,  
कानपुर - 208 001.

In case this card is lost/found, kindly inform/return to the issuing authority :  
Director of Income Tax ( Systems )  
ARA Centre, Ground Floor  
E-2, Jhandewalan Extn.  
New Delhi - 110 055

Bamburda

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शक्ति ब्रिक फ़िल्ड

कानपुर

द्वारा

## U.P. Pollution Control Board

30

## CONSENT ORDER

Ref No. -  
01249/UPPCB/KanpurDehat(UPPCBRO)/CTQ/  
Water/KANPUR DEHAT/2020

Dated : 26/08/2020

To,

Shri BRAMHAPRAKASH SACHAN  
M/s SHAKTI BRICK FIELD  
Maukhash, Bhognipur, KANPUR DEHAT, 209112  
KANPUR DEHAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. SHAKTI BRICK FIELD

Reference Application No :9279745

Dated :26/08/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. SHAKTI BRICK FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 26/08/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Anand Kumar Digitally signed by  
Anand Kumar Anand  
Anand Date: 2020.08.26  
12:17:50 +05'30'  
Regional officer

Enclosed : As above  
(condition of consent):

Copy to: 1- ADM (F/R), Kanpur Dehat  
2- Ceo-2  
3- AMA, ZILA PANCHAYAT, Kanpur Dehat

Anand Kumar Digitally signed by  
Anand Kumar Anand  
Anand Date: 2020.08.26  
12:18:11 +05'30'  
Regional officer

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHAkti BRICK FIELD vide

Consent Order No. 9279745/ Water.

Dated: 26/08/2020

## CONDITIONS OF CONSENT

This consent is valid only for the approved production capacity of Bricks - 25000 Nos/Day. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	0.8 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Quantity of Discharge	0.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.

Specific Conditions:

- 1-This consent to operate is issued M/S SHAKTI BRICK FIELD. Maukhash, Bhognipur, Distt- Kanpur Dehat.
- 2-Brick Kiln Shall ensure to comply with provisions of Environmental (Protection) Act 1986.
- 3-Brick Kiln Shall ensure to submit NOC certificate from CGWA within three month.
- 4-Brick Kiln Shall ensure to conserve rain water by adopting Roof Top rain water harvesting and ground water recharging system.
- 5-Industry shall ensure to develop green belt as per Head office order no.H16405/220/2018 02 Dated 16-02-2018.
- 6-Brick Kilns is directed to comply with the conditions mentioned in environmental clearance issued by District Level Environment impact Assessment Authority (DEIAA).
- 7-Brick Kiln shall provide permission to this office issued by Zila panchayat and Mining within three month date of issue of this consent to operate.
- 8-Brick Kiln Shall ensure to comply MSW (Management and Handling) Rule 2000 as amended.
- 9-Brick Kiln Shall ensure to submit compliance report of previous consent order.
- 10-This consent is valid for discharge of Domestic effluent 0.8 KLD into septic tank /soak pit only.
- 11-Industry shall ensure to comply the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016.
- 12-Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
- 13.Brick kiln owner shall ensure to All the moving area around the main Brick Kiln should be paved with the brick to minimize the fugitive dust emission from the Brick Kiln operations.
- 14.Brick kiln owner shall ensure to that the dust not to accumulate all around the Brick Kiln.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Anand Kumr 11  
Anand  
Digitally signed by  
Anand Kumar Anand  
Date: 2023.03.25  
11:13:05 +05'30'  
Regional officer

## U.P. Pollution Control Board

## CONSENT ORDER

Dated : 26/08/2020

Ref No. -  
101247/UPPCB/KanpurDehat(UPPCBRO)/CTO/air/KANPUR  
DEHAT/2020

To,

Shri BRAMHAPRAKASH SACHAN  
M/s SHAKTI BRICK FIELD  
Maukhash, Bhognipur, KANPUR DEHAT, 209112  
KANPUR DEHAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. SHAKTI BRICK FIELD

Dated : 26/08/2020

Reference Application No. 9279670

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHAKTI BRICK FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.
  2. This consent is valid for the period from 26/08/2020 to 31/07/2025.
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board

Anand Kumar  
Anand

Regional office

Enclosed : As above  
(condition of consent):

Copy to: 1- ADM (F/R). Kanpur Dehat  
2- Ceo-2  
3- AMA. ZILA PANCHAYAT, Kanpur Dehat

Anand Kumar  
Anand

Regional office

## U.P. Pollution Control Board

Dated : 26 08 2020

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks - 25000 Nos/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Brick Kiln Stack	Coal & Wood	1	Particulate Matter	30.0 Meter from Ground Level

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board MOEF & CC or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarter monitoring report should be submitted .

**Specific Conditions:**

1. This consent to operate is issued to M/S SHAKTI BRICK FIELD, Maukhash, Bhognipur, Macha, Dist-Kanpur Dehat.
2. Industry shall ensure to develop green belt as per Head office order no.H16405/220/2018/02 Dated 16-02-2018.
3. Brick Kiln shall ensure to obtain prior approval before making any modification in Product Process fuel plant machinery.
4. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble NGT, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
5. Brick Kiln is directed to comply with the conditions mentioned in environmental clearance issued by competent authority.
6. Brick Kilns shall not use hazardous wastes like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. as fuel.
7. Brick Kiln shall provide permission to this office issued by Zila panchayat and Mining within three month from the date of issue of this consent to operate.
8. Industry shall ensure to comply the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016.
9. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected, and no complaints should be raised by the public..
10. The Brick Kiln must ensure to comply of prescribed emission standards as notified by ministry of Environment and forest, Government of India via Serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Act., 1986.
11. The Brick Kiln shall ensure to comply the notification issued under the Environment (Protection) Act., 1986.
12. The Brick Kiln shall ensure to install lighting arrestor as per the PWD norms of any other standard design for Brick kiln to avoid the damage to stack due to lighting attack.
13. Compliance report to this consent order must be sent to this office within two month.
14. The Brick Kiln should regularly operate and maintain Air Pollution Control system (APCS) so that it meet stipulated standards.
15. Brick Kiln Shall ensure to comply the Notification issued from time to time regarding utilization of fly ash.
16. Brick Kiln shall ensure use at least 20 present Bio-Briquettes as a fuel in compliance of direction issued by member Secretary UPPCB vide letter no. H14586/C-6/NGT/Sa-208/18 dated 05.01.18.
17. Brick Kiln shall submit the site verification report from the revenue department within one month failing which this CTO may be revoked.
18. Brick kiln owner shall ensure to All the moving area around the main Brick Kiln should be paved with the brick to minimize the fugitive dust emission from the Brick Kiln operations.
19. Brick kiln owner shall ensure to that the dust not to accumulate all around the Brick Kiln.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Anand Kumar  
Anand  
Regional officer

प्रेषक,

जिला कृषि अधिकारी  
कानपुर देहात।

सेवा में,

क्षेत्रीय अधिकारी  
उ०प० प्रदूषण नियंत्रण बोर्ड  
रनियां कानपुर देहात।

पत्रांक- 656 / कृषि / शि०लि० / 2022-23 / दिनांक- 05.11.2022

विषय:-सम्बन्धित शिकायत निवारण प्रणाली के माध्यम से प्राप्त शिकायत सं० 40016322012736 के सम्बन्ध में।

कृपया आप अपने कार्यालय पत्र सं० 1575 दिनांक 29.10.2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें श्रीमती दीपा पाल पत्नी किशन कुमार पाल ग्राम मऊखास वि०ख० अमरौधा तहसील भोगनीपुर जनपद कानपुर देहात द्वारा मै० शक्ति ब्रिक फील्ड के प्रदूषण से फसलो को नुकसान होता है।

उक्त के क्रम में अधोहस्ताक्षरी द्वारा सहायक विकास अधिकारी (कृषि) अमरौधा से उपरोक्त शिकायत की जांच करायी है, जांच आख्या इस पत्र के संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक- जांच आख्या

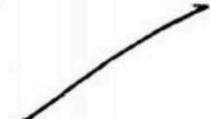
  
जिला कृषि अधिकारी  
कानपुर देहात।

पृष्ठांकन /

/दिनांक

प्रतिलिपि- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. उप कृषि निर्देशक कानपुर देहात।
2. मुख्य विकास अधिकारी महोदया कानपुर देहात।
3. जिलाधिकारी महोदया कानपुर देहात।

  
जिला कृषि अधिकारी  
कानपुर देहात।

सेवा से

जिला कृषि अधिकारी  
कानपुर देहात

महोदय

सादर अवगत कराना है कि शिकायतकर्ता श्रीमती दीपा माल  
पत्नी श्री किरान कुमार माल निवासी ग्राम- मकरवास विकास खण्ड- अमरौंधा  
द्वारा I.P.R.S शिकायत क्रमांक -40016322012736 में शक्ति बिक्री फील्ड  
ग्राम- मकरवास विकास खण्ड- अमरौंधा के प्रदूषण से फसलों की नुकसान  
होने की शिकायत की गयी है जिसके सम्बन्ध में मेरे द्वारा  
भरत पर जाकर स्थलीय स्थापन किया गया जिसमें  
कृषकों की फसल को कोई नुकसान होने नहीं पाया गया है  
भरत की चिमनी की ऊंचाई 135 फीट है तथा भरत  
वर्तमान समय में बन्द है। अतः शिकायतकर्ता द्वारा की गई फसलों  
के नुकसान की शिकायत गिराधार है

आस्था आपकी सेवा में सादर प्रेमसे

संलग्नक

(1) कृषकों द्वारा दस्तावेज प्रार्थना पत्र

भवदीय  
दिनांक  
सचिव, जजापत्नी  
सहायक डायरी कृषि  
पिठ-2005- अमरौंधा

सेवा में -

सहायक विभागाध्यक्ष - कृषि - (कृषि)

विभागाध्यक्ष कार्यालय

अधीनस्थ -

सांद्र अकार काना है कि हमारे सेना के पास  
 विभागाध्यक्ष के शक्ति-विक फील्ड ग्राम भक्त खास विभागाध्यक्ष  
 अकार काना के प्रदूषण से फसलों को नुकसान  
 होने की शिकायत श्री मनी कीपापाल ७।० किरण  
 अकार काना के द्वारा की गयी है। इस अकार काना के  
 एक निष्पत्ति विवरण कृषि विभाग के द्वारा की जा चुकी है।  
 है कि जो शक्ति-विक फील्ड अकार काना के प्रदूषण  
 से हमारी फसलों को नुकसान न हो सके।

1. अजीम खां ३० अमीर खां
2. शिवाजी कुमार ३० बुजुर्गाने
3. अशोक कुमार ४० परीट
4. सजीम खां ७० अमीर खां
5. हनीफ खां ७० अमीर खां
6. शरबु ४० कन्वर
7. रामबाण ४० मुल्ला
8. मूलपन्द ४० हरदेव
9. जद-मी कानरु ४० देवी दीन



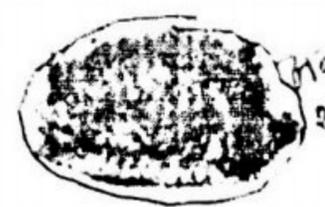
अशोक कुमार



सलीम खां



हनीफ खां



शरबु

रामबाण



अजीम खां

जद-मी कानरु



देवी दीन

विभागाध्यक्ष  
 सहायक विभागाध्यक्ष  
 कृषि - (कृषि)  
 कार्यालय

10. जद-मी कानरु ७० स्वतंत्र वारिड

प्रेषक.

सहायक श्रमायुक्त  
कानपुर देहात।

सेवा मे.

क्षेत्रीय अधिकारी (प्र०)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड रनियां कानपुर देहात।

पत्र संख्या- 1232 / अ०प्र०अधि० कानपुर दे०

दिनांक - 09-11-2022

विषय - समन्वित शिकायत निवारण प्रणाली के माध्यम से प्राप्त शिकायत संख्या  
40016322012736 के सम्बन्ध।

महोदय,

कृपया क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड 280.एन०एच०-19 रनियां कानपुर देहात के पत्र संख्या 1576/आई - 4/2022 दिनांक 29.10.2022 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके द्वारा श्रीमती दीपा पाल पत्नी श्री किशन कुमार पाल ग्राम मऊखास ब्लॉक अमरौधा तहसील भोगनीपुर कानपुर देहात ने मे० शक्ति ब्रिक फील्ड ग्राम मऊखास में नाबालिक व छोटे छोटे बच्चों से कार्य कराये जाने की शिकायत के सम्बन्ध में है।

उक्त के सम्बन्ध में अवगत कराना है कि उक्त शिकायत की जांच श्रम प्रवर्तन अधिकारी श्री अरविन्द कुमार सोनकर द्वारा दिनांक 04.11.2022 को मे० शक्ति ब्रिक फील्ड मऊखास का निरीक्षण किया गया। श्री सोनकर द्वारा अपनी आख्या में अवगत कराया गया कि जांच के समय कोई भी नाबालिक बच्चे कार्य करते हुए नहीं मिले। श्री सोनकर की जांच आख्या इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक - श्रम प्रवर्तन अधिकारी की जांच आख्या एवं मुनिम का मूल पत्र एवं मूल शिकायती पत्र की छायाप्रति।

(M)  
09/11/2022

वृत्त सहायक श्रमायुक्त,  
कानपुर देहात।

Ass  
9/11/22

J-E/BA  
A-1-10

प्रेषक,

श्रम प्रवर्तन अधिकारी  
पुखराया कानपुर देहात।

सेवा मे,

सहायक श्रमायुक्त  
कानपुर कानपुर देहात

पत्र संख्या- 111 / श्र0प्र0अधि0 कानपुर दे0

दिनांक - 04.11.2022

विषय - समन्वित शिकायत निवारण प्रणाली के माध्यम से प्राप्त शिकायत संख्या  
40016322012736 के सम्बन्ध।

महोदय,

कृपया क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड 280, एन0एच0-19 रनियां कानपुर देहात के पत्र संख्या 1576/आई - 4/2022 दिनांक 29.10.2022 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके द्वारा श्रीमती दीपा पाल पत्नी श्री किशन कुमार पाल ग्राम मऊखास ब्लॉक अमरौधा तहसील भोगनीपुर कानपुर देहात ने मे0 शक्ति ब्रिक फील्ड ग्राम मऊखास में नाबालिक व छोटे छोटे बच्चों से कार्य कराये जाने की शिकायत के सम्बन्ध में है।

उक्त के सम्बन्ध में अवगत कराना है कि मेरे द्वारा दिनांक 04.11.2022 को मे0 शक्ति ब्रिक फील्ड मऊखास का निरीक्षण किया गया। निरीक्षण के समय कोई भी नाबालिक बच्चे कार्य करते हुए नहीं मिले। श्री श्रीराम यादव मुनिम मे0 शक्ति ब्रिक फील्ड से वार्ता की तो उन्होंने यह बताया कि वर्तमान में मेरा भट्टा बन्द है। और यह आरोप जो मेरे ऊपर लगाये गये हैं वह निराधार व असत्य है।

संलग्नक - मुनिम का मूल पत्र।

(अरविन्द कुमार सोनकर)  
श्रम प्रवर्तन अधिकारी  
पुखराया कानपुर देहात।

सोच में -

सहायक, श्रम मालुमल कानपुर (उत्तर)

महोदय - निवेदन करना है कि मेरा शक्ति/विशेषता

ग्राम मजदूरों के लक्षण अमरीया नहर/मौजरी/मिना कानपुर (उत्तर)

श्री श्री दीपा पाव पत्नी श्री विधान कुमारी/ग्राम मजदूरों के लक्षण अमरीया नहर/मौजरी/मिना कानपुर (उत्तर) के नाकालि व छोटे छोटे वरको से काम कराने शिकायत की है। प्रमाण में मेरा भय कन् है। और कोरी भी नाकालि वरका काम पर नहीं है। मेरे ऊपर देख भावना से मरीफ लगाया है। जो निराधार व असत्य है।

सुधी

श्री राम यादव  
शुभिवर पर

- ① अनिल कुमार
- ② विवेक कुमार
- ③ अजीम खां
- ④ सिमाही लाल

कार्यालय जिलाधिकारी, जनपद कानपुर देहात।

(खनन अनुभाग)

पत्रांक: ५६० / खनिज अनु०-का०दे० / 2022-23

दिनांक ०५ नवम्बर, 2022

क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
280, एन०एच-19-रनियां कानपुर देहात-209304

महोदय,

कृपया अपने कार्यालय पत्र सं० 1574/आई-4/22 दिनांक 29.10.2022 का सन्दर्भ गहण करें, जिसमें अवगत कराया गया है कि "शिकायतकर्ता दीपा पाल पत्नी किशन कुमार पाल ग्राम मऊखास, ब्लाक अमरौधा, तहसील भोगनीपुर जनपद कानपुर देहात द्वारा मै० शक्ति ब्रिक फील्ड, मऊखास ब्लाक अमरौधा तहसील भोगनीपुर में संचालित है तथा आबादी के निकट है। ईट भट्टा द्वारा कमवार खनन न करके अवैध खनन किया जाता है।" उक्त के सम्बन्ध में जांचकर आख्या उपलब्ध कराने हेतु अनुरोध किया गया है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि, अद्योहस्ताक्षरी द्वारा दिनांक 04.11.2022 को प्रश्नगत ईट भट्टा का स्थलीय निरीक्षण किया गया। ग्राम मऊखास तहसील भोगनीपुर में स्थित मै० शक्ति ब्रिक फील्ड, प्रो० श्री ब्रम्हप्रकाश सचान पुत्र स्व० महेश नारायण निवासी ग्राम व पोस्ट मांचा भोगनीपुर द्वारा संचालित किया जाता है। जांच के दौरान ईट भट्टा स्वामी मौके पर उपस्थित थे। शिकायतकर्ता से दूरभाष पर वार्ता किया गया उनके द्वारा मौके पर आने में असमर्थता व्यक्त किया गया। शिकायतकर्ता द्वारा अवगत कराया गया कि "अवैध खनन के सम्बन्ध में कोई शिकायत नहीं है।" ईट भट्टा स्वामी द्वारा अवगत कराया गया कि "मिट्टी खनन हेतु ग्राम मऊखास की गाटा सं० 61अ रकबा 0.9340हे० एवं गाटा सं० 61ब रकबा 0.2820हे० के भूस्वामी महाबीर पुत्र राजराम निवासी मऊखास तहसील भोगनीपुर एवं लंगडेपुरवा की गाटा सं० 59अ रकबा 0.4980हे०, गाटा सं० 59ब रकबा 0.4300हे० के भूस्वामी राकेश कुमार पुत्र स्व० चुन्नीलाल व सहोदरा पत्नी चुन्नीलाल से ईट मिट्टी खनन कर, ईट निर्माण हेतु इकरारनामा शपथ-पत्र (छायाप्रति संलग्न) प्राप्त कर मिट्टी का खनन किया गया है।" ईट भट्टा स्वामी द्वारा ईट भट्टा संचालन हेतु आवेदन पत्र में उपरोक्त शपथ-पत्र संलग्न कर इस कार्यालय को उपलब्ध कराया गया है। ईट भट्टा स्वामी द्वारा ईट भट्टा सत्र 2021-22 का देय विनियमन शुल्क रू-1,83,170.00 (ट्रेजरी चालान की छायाप्रति संलग्न) खनिज अनुभाग के लेखाशीर्षक "0853" में जमा किया गया है।

आख्या आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:-उपरोक्तानुसार।

  
(विकास सिंह परमार)  
खान अधिकारी,  
कानपुर देहात।

कार्यालय उप जिलाधिकारी भोगनीपुर जनपद कानपुर देहात।

दिनांक 7-11-2022

संख्या 563/एसओटीओ-मऊख्वास-ईट भट्ठा-जाँच आख्या/2022

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में गोजित ओ०ए० संख्या 596/2022  
दीपा पाल एवं अन्य बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक  
19.09.2022 के अनुपालन के सम्बन्ध में।

क्षेत्रीय अधिकारी (प्र०),  
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड,  
रनियों, कानपुर देहात।

कृपया उपर्युक्त विषयक अपने कार्यालय के पत्र संख्या 1580/सा०/R-161/22  
दिनांक 31.10.2022 का सन्दर्भ ग्रहण करें, जिसके द्वारा उद्योग मै० शक्ति ग्रिक फील्ड, ग्राम  
मऊख्वास विकास खण्ड अमरौधा तहसील भोगनीपुर जनपद कानपुर देहात का संयुक्त निरीक्षण  
कर आख्या मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली को प्रेषित की जानी है, के सम्बन्ध में  
पत्र प्रेषित किया गया है।

उक्त प्रकरण की जाँच क्षेत्रीय लेखपाल से करायी गयी है। क्षेत्रीय लेखपाल की  
आख्यानुसार ग्राम मऊख्वास परगना व तहसील भोगनीपुर जनपद कानपुर देहात की गाटा  
संख्या 109 रकबा 1.896हे० राजस्व अभिलेखों में जसवन्त नारायण, राम सेवक, सिपाही लाल,  
शिव प्रसाद, छोटेलाल, प्रेमचन्द्र व बृम्हप्रकाश के नाम सहखातेदार के रूप में संक्रमणीय  
भूमिधर दर्ज कागजात है। जिसमें भट्ठा स्वामी का 1/2 हिस्सा है। हिस्से के मुताबिक रकबा  
0.9480हे० है। उक्त रकबे पर वर्तमान समय में ईट भट्ठा संचालित है। उक्त शक्ति ग्रिक  
फील्ड 1991 से उक्त रकबे पर संचालित है। जिसका नजरी नक्शा साथ में संलग्न है। भट्ठे  
की चिमनी से उत्तर दिशा में पुरानी आबादी 218मी० दूरी पर है तथा नयी आबादी भट्ठा  
स्थापित होने के बाद बनी है तथा ग्राम मऊख्वास का प्राथमिक विद्यालय भट्ठा स्थापित होने  
के समय नहीं बना था। ग्राम मऊख्वास की गाटा संख्या 224 रकबा 0.2490हे० राजस्व  
अभिलेखों में मार्ग के रूप में दर्ज कागजात है उक्त रास्ते का रकबा वर्तमान समय में रिक्त है  
तथा उक्त रकबे पर भट्ठा संचालक का कोई कब्जा नहीं है न ही इनके द्वारा चकमार्ग  
क्षतिग्रस्त नहीं किया गया है। आख्या अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।  
संलग्नक:- उपरोक्तानुसार (कुल 01 वर्क)।

उप जिलाधिकारी,  
भोगनीपुर, कानपुर देहात।

महोदय-

उपनिष्ठाधिकारी महोदय- गोगनीपुर, जनपद-कानपुर (दे०) के  
आदेशानुसार राजस्व ग्राम- मकखवास, परगना व तहसील- गोगनीपुर, जनपद-कानपुर  
में संचालित शक्ति विद्युत पीपल-मकखवास, संचालक- वृद्ध प्रकाश शर्मा व ओम  
प्रकाश शर्मा निवासी गण- मोंचा के सम्बन्ध में चाही गयी जांच आरक्षण  
निम्न है।

ग्राम- मकखवास, परगना व तहसील- गोगनीपुर, जनपद-कानपुर (दे०)  
की गाहा सं०- 309 रकबा- 1.9960 हे० राजस्व अभिलेखों में अखिल न्यायन,  
राम शेरक, खिपाही लाल, शिव प्रसाद, कोटे लाल, भोग चन्द्र व वृद्ध प्रकाश के नाम सह  
-स्वोदर के रूप में संकलनीय शक्ति दर्ज कागजात है। जिसमें भूदा स्वामी का  
1/2 हिस्सा है। हिस्से के मुताबिक रकबा- 0.9480 हे० है। उक्त रकबे पर वर्तमान  
समय में इत भूदा संचालित है।

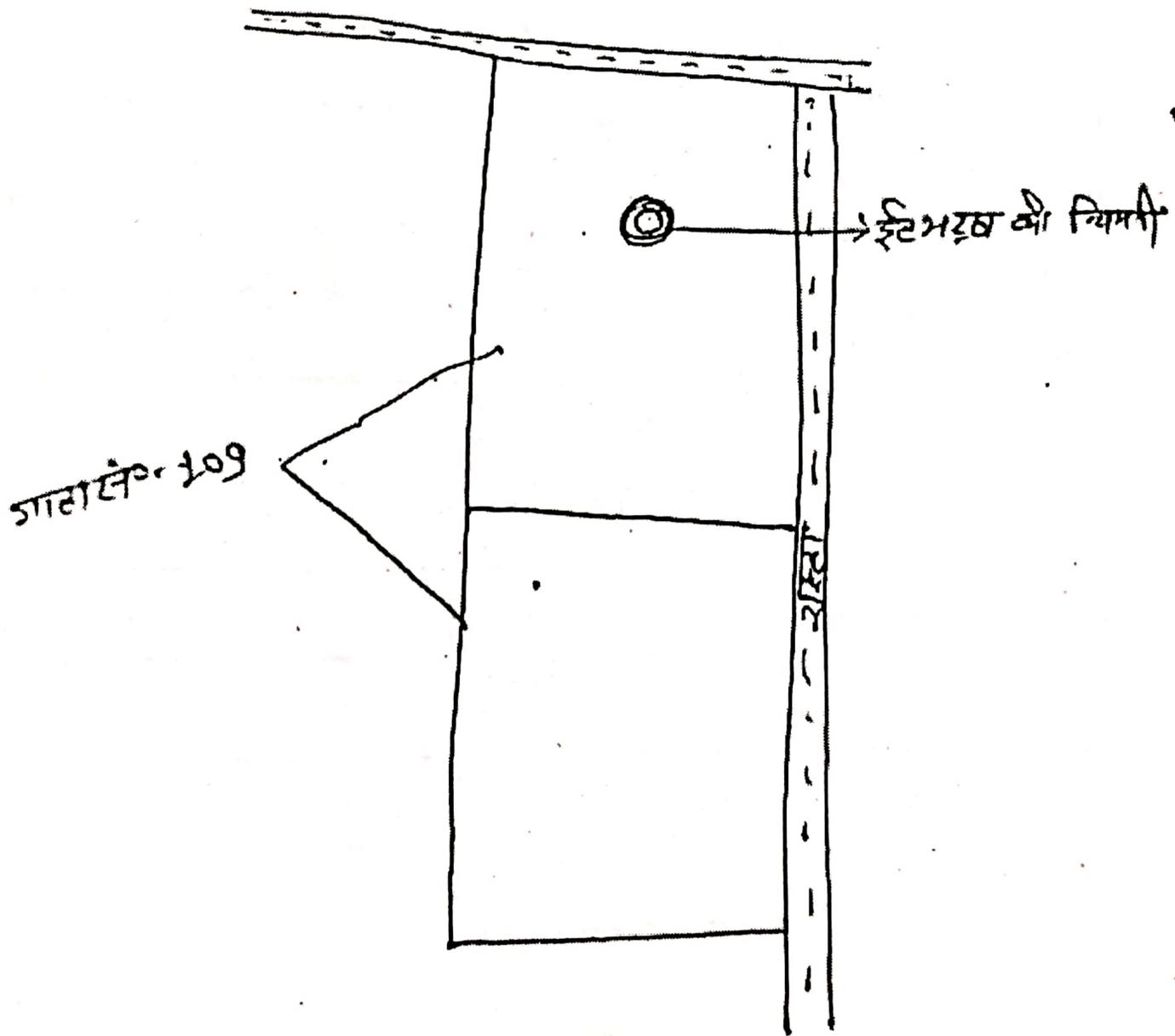
उक्त शक्ति विद्युत पीपल सन्- 1991 से उक्त रकबे पर संचालित है। किंतु  
काफी समय में संलग्न है। भूदा की चिन्नी से उत्तर दिशा में पुरानी आवादी  
518 मीटर दूरी पर है। तथा नयी आवादी भूदा स्थापित होने के बाद बनी है। त  
ग्राम-मकखवास का प्राथमिक विद्युत भूदा स्थापित होने के समय नहीं बना था।

ग्राम- मकखवास की गाहा सं०- 224 रकबा- 0.2490 हे० राजस्व अभिलेख  
में नार्ग के रूप में दर्ज कागजात है। उक्त शक्ति का रकबा वर्तमान समय में  
है। तथा उक्त रकबे पर भूदा संचालक का कोई कब्जा नहीं है। अस्तु जांच आ  
स्वोदर सेवा में प्रेषित है। नये इनके द्वारा एकमार्गी प्रतिगृह नहीं किया गया है।

०३/११/२०२२  
लि० सुणवार

नगरी नव शा. गावा सं० - १०९

गावा. गऊरवास, परभाना व सहलीस-गोगरीकर. जिल्हा - कानडूर(दे.)



राजेशभाई  
 ०१/११/२०२२  
 नि.सु.भा.नि.





क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

280, एन0एच0-19, रनियाँ, कानपुर देहात-209304

47

सन्दर्भ सं०- 1575/IB/562/22

दिनांक : 31/10/22

पंजीकृत

सेवा में,

श्री ब्रम्ह प्रकाश सचान  
मै0 शक्ति ब्रिक्स फील्ड,  
ग्राम-मऊखास, भोगनीपुर  
कानपुर देहात।

विषय:-मै0 शक्ति ब्रिक्स फील्ड, ग्राम-मऊखास, भोगनीपुर, कानपुर देहात को जारी सहमति जल एवं सहमति वायु में निहित शर्तों का अनुपालन न किये जाने के सम्बन्ध में।

महोदया,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आपके ईट भट्टे के विरुद्ध समन्वित शिकायत निवारण प्रणाली उ0प्र0 संदर्भ सं०-40016322012736 शिकायत की गयी है। शिकायतकर्ता द्वारा अपने शिकायती पत्र में उल्लेख किया गया है कि आप द्वारा ईट भट्टे के आस-पास आज तक बाउड्रीवॉल नहीं बनायी गयी है। ईट भट्टा में ईट उत्पादन से जनित होने वाली राबिश और राख का समुचित प्रबन्ध नहीं किया जा रहा है। ईट भट्टे के चारों तरफ हरित पट्टिका का विकास नहीं किया गया है। ईट भट्टे में काम करने वाले कार्मिकों के लिए घरेलू उत्प्रवाह निस्तारण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था नहीं गयी है। ईट भट्टे द्वारा परिवेशीय वायु गुणता/स्टैक मॉनिटरिंग रिपोर्ट प्रेषित नहीं की गयी है। जिसकी पुष्टि कार्यालय द्वारा किये गये निरीक्षण दिनांक-29.10.2022 को भी की गयी है पूर्व में उक्त के अनुपालन हेतु कार्यालय के पत्रांक-1421/आई.बी./एस-62/22 दिनांक-14.09.2022 द्वारा प्रेषित नोटिस की अनुपालन आख्या भी प्रेषित नहीं की गयी है।

उपरोक्त से स्पष्ट है कि ईट भट्टा द्वारा इस कार्यालय के पत्रांक-101249/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/Water/Kanpur Dehat/2020, 101247/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/Air/Kanpur Dehat/2020 दिनांक-26.08.2020 को निर्गत सहमति जल एवं सहमति वायु में निहित शर्तों का अनुपालन नहीं किया जा रहा है पुनः आपसे अपेक्षा की जाती है कि एक सप्ताह के अन्दर उक्त के सम्बन्ध में अनुपालनीय कार्यवाही करते हुये कार्यालय को सूचित करने का कष्ट करें। निर्धारित समयावधि में आख्या प्राप्त न होने की दशा में ईट भट्टे को इस कार्यालय के पत्रांक 101247/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/Air/Kanpur Dehat/2020 दिनांक-26.08.2020 द्वारा निर्गत सहमति वायु को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (4) में प्राप्त शक्तियों के अन्तर्गत निरस्त कर दिया जायेगा। जिसका सम्पूर्ण उत्तरदायित्व स्वयं ईट भट्टा संचालक का होगा।

भवदीय

(आशुतोष पाण्डेय)  
क्षेत्रीय अधिकारी(प्र०)

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी, वृत्त-2, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी(प्र०)



सन्दर्भ सं०- 1624/FB/S-62/22  
सेवा में,

श्री ब्रम्ह प्रकाश सचान  
मै0 शक्ति ब्रिक्स फील्ड,  
ग्राम-मऊखास, भोगनीपुर  
कानपुर देहात।

विषय:-दिनांक-04.11.2022 को मै0 शक्ति ब्रिक्स फील्ड, ग्राम-मऊखास, भोगनीपुर, कानपुर देहात का गठित समिति द्वारा निरीक्षण के दौरान उद्योग को जारी सहमति जल एवं सहमति वायु में निहित शर्तों का अनुपालन न पाये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आपके ईट भट्टे का निरीक्षण गठित समिति द्वारा दिनांक-04.11.2022 को किया गया। निरीक्षण के समय पाये गये तथ्यों का विवरण बिन्दुवार निम्नवत् है:-

1. ईट भट्टे से जनित राख एवं धूल के नियंत्रण हेतु जल छिडकाव व्यवस्था तथा भट्टे के चारों ओर बाउड्रीवॉल स्थापित नहीं पायी गयी तथा हरित पट्टिका के विकास किये जाने हेतु वृक्षों का रोपण भी नहीं पाया गया एवं घरेलू उत्प्रवाह के निस्तारण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था नहीं पायी गयी ईट भट्टे से जनित उत्सर्जन के अनुश्रवण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन के अनुरूप व्यवस्था स्थापित नहीं की गयी है।
2. इस कार्यालय के पत्रांक-1421/आई.बी./एस-62/22 दिनांक-14.09.2022 एवं पत्रांक-1579/आई.बी./एस-62/22 दिनांक-31.10.2022 द्वारा प्रेषित नोटिस की अनुपालन आख्या भी प्रेषित नहीं की गयी है एवं ईट भट्टे को जारी सहमति जल एवं सहमति वायु में वर्णित शर्तों की अनुपालन आख्या भी प्रेषित नहीं की गयी है।

उपरोक्त के सम्बन्ध में आपसे अपेक्षित है कि पत्र प्राप्ति के पन्द्रह दिवस के अन्दर उक्त के सम्बन्ध में जारी सहमति जल एवं सहमति वायु की बिन्दुवार आख्या अपना स्पष्टीकरण सहित इस कार्यालय में प्रस्तुत करें। अन्यथा की दशा में यह समझा जायेगा कि आपको उक्त के सम्बन्ध में कुछ नहीं कहना है और कार्यवाही करते हुये भट्टे को इस कार्यालय के पत्रांक. 101247/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/Air/Kanpur Dehat/2020 दिनांक-26.08.2020 द्वारा निर्गत सहमति वायु को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (4) में प्राप्त शक्तियों के अन्तर्गत निरस्त कर दिया जायेगा। जिसका सम्पूर्ण उत्तरदायित्व स्वयं ईट भट्टा संचालक का होगा।

भवदीय

(आशुतोष पाण्डेय)  
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी, वृत्त-2, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी(प्र0)

\\TRUE COPY\\



# भारत का राजपत्र

## The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662  
CG-DL-E-22022022-233662

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 140]  
No. 140]

नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943  
NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है: अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
- (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्:-

74"	ईट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम <sup>3</sup>
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	

	चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल शाफ्ट के अलावा)	
	- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	24 मीटर
	- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	27 मीटर

## टिप्पणियां :

- सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
- विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
- सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइपड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
- उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
- विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO<sub>2</sub> पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:  
पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित CO<sub>2</sub> का %, मापित CO<sub>2</sub> के मामले में  $\geq 4\%$  कोई प्रसामान्यीकरण नहीं। चिमनी की ऊंचाई (मीटर में) भी  $H = 14 Q^{0.3}$  सूत्र (जहां Q kg/hr में SO<sub>2</sub> उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।
- ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
- किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट भट्टों को स्थापित किया जाना चाहिए।
- ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
- ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
- ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
- ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़के हैं।
- कच्चे माल/ईटों के परिवहन के दौरान वाहनों को ढका जाएगा।”

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

**टिप्पण :** मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 22nd February, 2022

**G.S.R. 143(E).**—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

- (1) These rules may be called the Environment (Protection) Amendment Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm <sup>3</sup>
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

#### Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO<sub>2</sub> as below:  

$$PM \text{ (normalized)} = (PM \text{ (measured)} \times 4\%) / (\% \text{ of } CO_2 \text{ measured in stack}), \text{ no normalization in case } CO_2 \text{ measured } \geq 4\%.$$
 Stack height (in metre) shall also be calculated by formula  $H=14Q^{0.3}$  (where Q is SO<sub>2</sub> emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks”.

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

**Note :** The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04<sup>th</sup> October, 2021.

\\TRUE COPY\\

**ANNEXURE-R-4***'Revised for appearance'*

ITEM NO.42

COURT NO.10

SECTION XVII

**S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS**

CIVIL APPEAL Diary No. 18213/2021

(Arising out of impugned final judgment and order dated 17-02-2021  
in OA No. 1016/2019 passed by the National Green Tribunal)

NCR BRICK KILN ASSOCIATION

Petitioner(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD &amp; ORS.

Respondent(s)

WITH

Diary No(s). 20331/2021 (XVII)

Diary No(s). 7535/2021 (XVII)

Diary No(s). 7667/2021 (XVII)

Diary No(s). 7670/2021 (XVII)

Diary No(s). 23486/2021 (XVII)

Date : 08-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MR. JUSTICE HRISHIKESH ROYFor Petitioner(s) Mr. Nidhesh Gupta, Sr. Adv.  
Ms. Pallavi Singh, Adv.  
Ms. Japneet Kaur, Adv.  
Ms. Vriti Gujral, Adv.  
Mr. G. Balaji, AORMr. Sanjay Rathi, Adv.  
Mr. Ekansh Bansal, Adv.  
Mr. Vibhav Mishra, Adv.  
Mr. Parmanand Gaur, AORMr. Neeraj Kumar Jain, Sr. Adv.  
Mr. Sanjay Singh, Adv.

CA Diary No. 18213/2021 etc.

Mr. Aniket Jain, Adv.  
Mr. Umang Shankar, AOR  
Mr. Subodh Gupta, Adv.  
Mr. Deepak Gupta, Adv.

Mr. S. P. Singh, Sr. Adv.  
Mr. Omveer Bhati, Adv.  
Mr. Mukesh Kumar Singh, Adv.  
M/S. Mukesh Kumar Singh and Co., AOR

For Respondent(s)

Mrs. Swarupama Chaturvedi, AOR  
Ms. Saumya Yapoor, Adv.  
Ms. Himanshi Goel, Adv.

Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.  
Mr. Manoj Kr. Sharma, Adv.  
Mr. Bhuwan Chandra, Adv.

Mr. Sanjay Kumar Visen, AOR

Ms. Pooja Dhar, AOR

Mr. Varinder Kumar Sharma, AOR

Mr. Rohan Thawani, Adv.  
Ms. Pooja Dhar, Adv.  
Ms. Gunjan Ahuja, Adv.  
Mr. Pratul Pratap Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

After hearing the learned counsel on behalf of the parties which includes Shri Rohan, learned counsel, we are of the view that the following order is required to be passed keeping in view, undoubtedly, the interest of the environment, and factoring in both the interests of the persons who are running the brick kiln industry and the employees who would be

CA Diary No. 18213/2021 etc.

working therein.

We bear in mind the averments in the affidavit dated 25.03.2022 filed by the Central Pollution Control Board. Therein, in para 7, it is stated that 2164 units, which are located in Uttar Pradesh and Haryana, have been on inspection found to have zig zag technology in place. But Shri Rohan, learned counsel for the applicant before the National Green Tribunal, would point out that about 115 out of them did not have the consent to operate. We further take into consideration again what is pointed out by Shri Rohan that out of 2164 units, about 221 units have not admittedly declared their production capacity.

Therefore, those units which have the consent to operate and have also declared the production capacity out of the 2164, are permitted to operate subject to the following conditions. In other words, we make it clear that those out of 2164 units, which have not obtained consent to operate and those units which have not declared their production capacity, shall not be permitted to operate.

The permission to operate will be subject to the following conditions:

CA Diary No. 18213/2021 etc.

(1) The production will be permitted only subject to the units complying with notification dated 22.02.2022. For the sake of clarity, we quote the same:

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION  
New Delhi, the 22<sup>nd</sup> February, 2022**

**G.S.R.143(E).**—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

**1. Short Title and commencement: -**

- (1) These rules may be called the Environment (Protection) Amendment Rules, 2022.  
(2) They shall come into force on the date of their publication in the Official Gazette.

**2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -**

"74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm <sup>3</sup>
		Minimum stack height (Vertical Shaft Brick Kilns) -Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		-Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	

CA Diary No. 18213/2021 etc.

		-Kiln capacity less than 30,000 bricks per day	24 m
		-Kiln capacity equal or more than 30,000 bricks per day	27 m

**Notes:**

1.All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.

2.The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.

3.All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.

4.Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.

5.Particulate Matter (PM) results shall be normalized at 4% CO<sub>2</sub> as below:  $PM \text{ (normalized)} = (PM \text{ (measured)} \times 4\%) / (\%$

CA Diary No. 18213/2021 etc.

of CO<sub>2</sub> measured in stack), no normalization in case CO<sub>2</sub> measured  $\geq$  4%. Stack height (in metre) shall also be calculated by formula  $H=14Q^{0.3}$  (where Q is SO<sub>2</sub> emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

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10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]  
NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986

CA Diary No. 18213/2021 etc.

and lastly amended vide number G.S.R. 724(E), dated the 04<sup>th</sup> October, 2021”

(2) The Officers of both Central Pollution Control Board and the State Pollution Control Boards shall conduct surprise inspections without any notice and warning to the persons running the units from time to time to ensure that the production is being carried out in terms of the aforesaid notification.

(3) Production will be further subject to the condition that it will be limited to the production capacity as per the consent granted by the respective State Pollution Control Boards as has been in fact documented in the compliance affidavit dated 06.04.2022 (Annexure R2) filed by respondent No. 2.

As an example, we would take the case of M/s. Shiv Brick Field, Pura Mahadev, Bagpat. Production will be limited to six lakhs for this unit. In similar vein other units will be entitled to undertake production, as per the consent granted by State Pollution Control Board in the affidavit which is filed by the Pollution Control Board.

CA Diary No. 18213/2021 etc.

(4) The persons running the units shall report at the end of every cycle, the actual total production which has been carried out in their units (arising out of each cycle) to the respective State Pollution Control Boards. The State Pollution Control Boards shall promptly intimate the Central Pollution Control Board, the said figures and on the date of the next hearing, the Central Pollution Control Board will produce a chart showing the production so that the Court may analyse as to whether there is a violation of this Court's order.

(5) The Central Pollution Control Board and the State Pollution Control Board will monitor the impact of the pollution which is generated as a result of the units being permitted to operate, and actually carrying out the production in such form as is measurable.

List the matters on 06<sup>th</sup> May, 2022.

(NIDHI AHUJA)  
AR-cum-PS

(RENU KAPOOR)  
BRANCH OFFICER

CA Diary No. 18213/2021 etc.

ITEM NO.42

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No. 18213/2021

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CORAM :

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CA Diary No. 18213/2021 etc.

Mr. S. P. Singh, Sr. Adv.  
Mr. Omveer Bhati, Adv.  
Mr. Mukesh Kumar Singh, Adv.  
M/S. Mukesh Kumar Singh and Co., AOR

For Respondent(s)

Mrs. Swarupama Chaturvedi, AOR  
Ms. Saumya Yapoor, Adv.  
Ms. Himanshi Goel, Adv.

Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.  
Mr. Manoj Kr. Sharma, Adv.  
Mr. Bhuwan Chandra, Adv.

Mr. Sanjay Kumar Visen, AOR

Ms. Pooja Dhar, AOR

Mr. Varinder Kumar Sharma, AOR

Mr. Rohan Thawani, Adv.  
Ms. Pooja Dhar, Adv.  
Ms. Gunjan Ahuja, Adv.  
Mr. Pratul Pratap Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

After hearing the learned counsel on behalf of the parties which includes Shri Rohan, learned counsel, we are of the view that the following order is required to be passed keeping in view, undoubtedly, the interest of the environment, and factoring in both the interests of the persons who are running the brick kiln industry and the employees who would be working therein.

We bear in mind the averments in the affidavit dated 25.03.2022 filed by the Central Pollution Control Board.

CA Diary No. 18213/2021 etc.

Therein, in para 7, it is stated that 2164 units, which are located in Uttar Pradesh and Haryana, have been on inspection found to have *zig zag* technology in place. But Shri Rohan, learned counsel for the applicant before the National Green Tribunal, would point out that about 115 out of them did not have the consent to operate. We further take into consideration again what is pointed out by Shri Rohan that out of 2164 units, about 221 units have not admittedly declared their production capacity.

Therefore, those units which have the consent to operate and have also declared the production capacity out of the 2164, are permitted to operate subject to the following conditions. In other words, we make it clear that those out of 2164 units, which have not obtained consent to operate and those units which have not declared their production capacity, shall not be permitted to operate.

The permission to operate will be subject to the following conditions:

(1) The production will be permitted only subject to the units complying with notification dated 22.02.2022. For the sake of clarity, we quote the same:

CA Diary No. 18213/2021 etc.

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION  
New Delhi, the 22<sup>nd</sup> February, 2022**

**G.S.R.143(E).**—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

**1. Short Title and commencement: -**

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -**

"74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm <sup>3</sup>
		Minimum stack height (Vertical Shaft Brick Kilns) -Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		-Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns) -Kiln capacity less than 30,000 bricks per day	24 m
		-Kiln capacity equal or	27 m

CA Diary No. 18213/2021 etc.

		more than 30,000 bricks per day	
--	--	---------------------------------	--

**Notes:**

1.All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.

2.The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.

3.All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.

4.Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.

5.Particulate Matter (PM) results shall be normalized at 4% CO<sub>2</sub> as below:  $PM \text{ (normalized)} = (PM \text{ (measured)} \times 4\%) / (\% \text{ of } CO_2 \text{ measured in stack})$ , no normalization in case  $CO_2 \text{ measured} \geq 4\%$ . Stack height (in metre) shall also be calculated by formula  $H=14Q^{0.3}$  (where Q is SO<sub>2</sub> emission rate in kg/hr), and the maximum of two shall apply.

6.Brick kilns should be established at a minimum distance

CA Diary No. 18213/2021 etc.

of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]  
NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and lastly amended vide number G.S.R. 724(E), dated the 04<sup>th</sup> October, 2021"

(2) The Officers of both Central Pollution Control Board and

CA Diary No. 18213/2021 etc.

the State Pollution Control Boards shall conduct surprise inspections without any notice and warning to the persons running the units from time to time to ensure that the production is being carried out in terms of the aforesaid notification.

(3) Production will be further subject to the condition that it will be limited to the production capacity as per the consent granted by the respective State Pollution Control Boards as has been in fact documented in the compliance affidavit dated 06.04.2022 (Annexure R2) filed by respondent No. 2.

As an example, we would take the case of M/s. Shiv Brick Field, Pura Mahadev, Bagpat. Production will be limited to six lakhs for this unit. In similar vein other units will be entitled to undertake production, as per the consent granted by State Pollution Control Board in the affidavit which is filed by the Pollution Control Board.

(4) The persons running the units shall report at the end of every cycle, the actual total production which has been carried out in their units (arising out of each cycle) to the

CA Diary No. 18213/2021 etc.

respective State Pollution Control Boards. The State Pollution Control Boards shall promptly intimate the Central Pollution Control Board, the said figures and on the date of the next hearing, the Central Pollution Control Board will produce a chart showing the production so that the Court may analyse as to whether there is a violation of this Court's order.

(5) The Central Pollution Control Board and the State Pollution Control Board will monitor the impact of the pollution which is generated as a result of the units being permitted to operate, and actually carrying out the production in such form as is measurable.

List the matters on 06<sup>th</sup> May, 2022.

Sd/-  
(NIDHI AHUJA)  
AR-cum-PS

Sd/-  
(RENU KAPOOR)  
BRANCH OFFICER

  
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**ANNEXURE-R-5**

Item No. 23

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 596/2022

Deepa Pal

Applicant

Versus

State of U.P. &amp;Ors.

Respondent(s)

Date of hearing: 21.12.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Pradeep Misra &amp; Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)

**ORDER**

1. Allegation in this original application is in respect of illegal operation of Shakti Brick field. Hence, said project proponent is required to be impleaded as respondent.

2. Accordingly, we implead the above project proponent as respondent no.1:-

(i) Shakti Brick field in village Mau Khas Vikas Khand, Amroha, Tehsil Bhognipur, District Kanpur Dehat, Uttar Pradesh.

3. Let notice be served upon the above impleaded project proponent.

4. It will be opened to the newly added respondent to obtain a copy of the report either through website of the NGT or from Counsel for UPPCB and file response to the said report within a period of four weeks.

5. List on 12.02.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 21, 2023  
Original Application No. 596/2022  
JG.



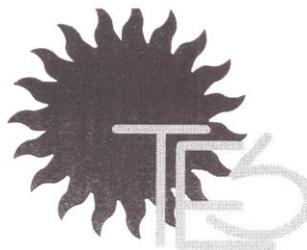
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# FEASIBILITY REPORT

## C.B.R.I. TECHNOLOGY

ON

POLLUTION CONTROL IN BRICK  
KILNS-ZIGZAG FIRING TECHNOLOGY IN  
NATURAL AND HIGH DRAUGHT BRICK KILNS



# TEAM ENERGY SYSTEMS

**Authorised Licensee**  
**Central Building Research Institute (C.B.R.I.)**  
**Roorkee-247667**

***Noida:***

286-287 Ecotech -1, extension  
Near Kasna, Greater Noida – 201306  
Mob.: 092133-94753, 093359-77744

***Chandigarh:***

SCO 87, IIInd Floor,  
Sector 4, Panchkula 134 112

## This Feasibility Report belongs to

**M/S SHAKTI BRICK FIELD.**

VILL. MAU KHAS, MANCHA,

TEHSIL BHOGNIPUR, DISTRICT KANPUR DEHAT (U.P.)

### Dimension of High Draught Kiln

#### 1. Kiln Dimensions

- Length (Island) : 76800mm
- Width (Trench) : 7500 mm
- Height : 3300 mm
- Chamber : 74 (Approx.)
- No Of Paya : 13

2. -Draught : 50 mm water gauge

- Discharge Capacity : 425 cum
- Fan :

3. - Number of feeding: : 11  
holes in one row

#### 4. Chimney Details

- Height : 40500 mm

5. Cleaning interval : One in fortnight  
of well and flue  
ducts (proposed)

6. Coal Consumption :  
in one day (expected)

- Average : 9-10 tonne per 1 lac bricks
- 
-

**CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE - 24767**  
**TECHNOLOGY ON POLLUTION CONTROL IN BRICK KILNS-ZIGZAG**  
**FIRING TECHNOLOGY IN NATURAL AND HIGH DRAUGHT BRICK KILNS**

**INTRODUCTION:**

The growth of industrial, commercial and residential sector in our country is closely linked with the rate of production of important building materials, namely 'Bricks'. There are about 40000 fixed chimney brick kilns in India. The annual turnover of the brick industry is estimated to be Rs. 8000 crores.

The problems of brick kiln Industry are closely connected with the issue of sustainable development, energy efficiency and environment friendliness. The government of India has notified that solid particle emissions from brick kiln should not exceed 250 mg/Nm<sup>3</sup> shortly. With these provisions, Large number of Fixed chimney Bull Trench kilns have to change over to Zigzag type of firing with natural or high draught design brick kiln.

Appreciating the concern for environment friendly brick production, Central Building Research Institute, Roorkee has designed and developed following for brick kiln industry:

- Design of Gravitational settling Chamber for existing fixed chimney brick kilns.
- Design of zigzag firing technology with natural and high draught.

CBRI has perfected both the designs by actually installing them at brick kilns across India. The performance of both the designs are under constant observation. Several kiln owners, journalists and environmentalists have witnessed the successful performance of our designs.

## 1.2 EXECUTIVE SUMMARY

Team Energy Systems is authorised licensee of central building Research Institute(C.B.R.I.) Roorkee, a constituent establishment of CSIR,New Delhi. Team Energy Systems has been serving brick kiln industry for 18 years. Our endeavours has been for efficient technology in brick kiln industry. We have been constantly working with brick kiln owners associations for better combustion practices resulting in minimising fuel consumption and environment friendly technologies.

The scope of work for this project is outlined as follows:

- Taking dimensions of brick kiln including size of tunnels, no of holes and size of island.
- Providing detailed design and drawings for zigzag firing technology as per kiln size.
- Guidance to brick kiln owner regarding construction of kiln and zigzag firing

### **Fixed Chimney Bull's Trench Kiln:**

Initially Bull Trench Kilns had movable metallic chimneys which were banned through an MOEF notification in 1996. The conversion to Fixed Chimney Bull Trench Kilns reduced the particulate matter as well as fuel use compared to moving chimney Bull Trench Kilns. Due to better combustion and fuel saving, most of brick kilns have converted their kilns to Fixed Chimney Bull Trench Kiln.

Fixed Chimney Bull Trench Kiln has a fixed chimney which is constructed at the Center of the kiln and is connected to various chambers through a central smoke tunnel. The central tunnel is then connected to approach tunnels and flue holes to different chambers of the kiln. The chamber which is under fire is connected to the central tunnel while other chambers are disconnected by using dampers. In this way the flue gases from the chamber under fire are removed by the chimney. The provision of chimney helps to create natural draught so that fresh air may enter the kiln to burn coal and produce heat.

Fixed Chimney Bull Trench Kiln also suffers from incomplete combustion of fuel indicated by high CO<sub>2</sub> and CO concentration in flue gases. The emission through the chimney are primarily black in appearance due to unburnt particles besides obnoxious flue gases like SO<sub>2</sub> and NO<sub>2</sub>, Moreover ,the thick black smoke and SO<sub>2</sub> emission were more during the charging time and during idle time, almost grey smoke was emitted.

Along with high energy consumption and emission an Fixed Chimney Bull Trench Kiln also produces a low percentage of class 1 bricks. Almost 60% bricks are class 1 and rest are class 2 and class 3. Non uniformity of temperature across the stack of bricks result in difference in quality of bricks.

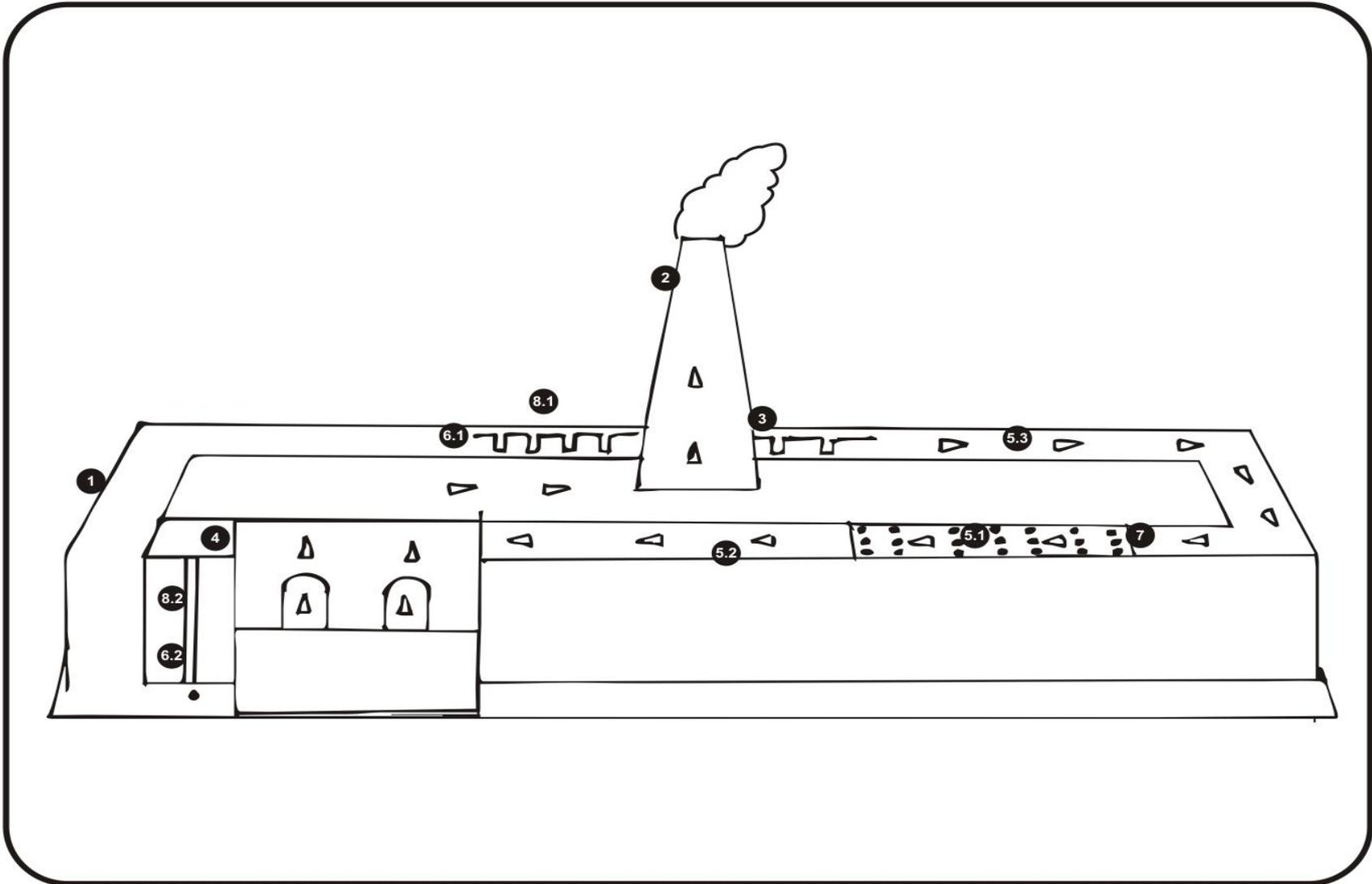
### **ZIG ZAG FIRING TECHNOLOGY:**

The zigzag firing concept was first introduced by Central Building Research Institute in the form of high draught kiln after thorough research by scientists on different kilns across India. High draught kiln has a induced fan which creates the draught required for fuel burning. The lack of electricity at most brick kilns sites became a major problem in adopting this technology. Some brick kilns adopted zigzag firing in natural draught Fixed Chimney Bull Trench Kiln. The natural draught zigzag kiln created better combustion but high draught is more efficient.

The zigzag is an improved version of Fixed Chimney Bull Trench Kiln. The main difference is the arrangement of bricks in chambers. The bricks are stacked in such a manner to form distinct chambers(-2.5 meter long) and guide the air flow in a zigzag path. Zigzag flow increases the air flow length and turbulence in the air, thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

In zigzag kilns, powdered coal is fed through feeding holes in small quantities and fuel feeding zone is six times longer than that of fixed chimney bull trench kiln. The longer fuel feeding zone alongwith turbulence created by zigzag air movement helps coal volatiles to mix with sufficient air thereby resulting in complete combustion and less pollution.

- I) A Zigzag kiln emits -80% lower particulate matter and -85% lower Black carbon as compared to Bull trench kilns, This is mainly because of better combustion of fuel and settling of particulates in the kiln itself due to zigzag flow. Emission of CO<sub>2</sub> and CO from the zigzag kiln is lower because of less consumption of fuel and improved combustion,
- II) A Zigzag kiln consumes -20% less fuel as compared to fixed chimney bull trench kiln because of better combustion and heat recovery.
- III) Zigzag firing kiln produces higher percentage of class 1 bricks



1.

High draught zigzag firing kiln is a moving fire kiln in which the fire moves in a closed rectangular circuit (central perimeter 120-140 meter) through the bricks stacked in the annular spaces between the outer and the inner wall of the kiln.

2.

The chimney is usually of lower height (17-30 meter) and the kiln operates under the draught provided by a fan which draws the flue gases from the kiln and discharges it through the chimney. In the original design the chimney was located on one side of the kiln and was connected with the kiln through underground tunnel. However, in the modified designs the chimney is located at the centre of the kiln.

3.

The bricks are stacked in such a manner to form distinct chambers (-2.5 meter long) and guide the air flow in a zigzag path. Zigzag flow increases the air flow length and turbulence in the air, thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

4

The kiln does not have a permanent roof and bricks stacked in the kiln are covered with a layer of ash and brick dust, which acts as a temporary roof and inhibits the heat loss as well as seals the kiln from leakages. The double layered outer wall with clay filled in between also reduces the heat loss.

5

There are three distinct zones in an operating high draught zigzag kiln.

5.1 Brick firing zone where the fuel is fed and combustion is happening.

5.2 Brick preheating zone (in front of firing zone) where green bricks are stacked and are preheated by the flue gases.

5.3 Bricks cooling zone (behind the firing zone) where fired bricks are cooled by the cold air flowing into the kiln.

6

6.1 Air inlet: Air enters the kiln from back end of the cooling zone which is kept open to allow air entrance.

6.2 Seal to guide flue gases: Front end of the preheating zone is sealed by a plastic sheet to guide the flue gas to the chimney through the flue gas duct system.

7

Firing zone extends to three chambers (-7.5meter) and solid fuels like firewood, agriculture residue atc are fed through the feed holes provided at the top of the kiln continuously by a single fireman standing at the top of the kiln.

8

The fire travels a distance of 2 chambers (-5 meter) in 24 hours and fires 15,000 to 40,000 bricks daily. Fired bricks are unloaded from the front of the brick cooling zone (B 1) and an equivalent batch of green bricks is loaded ahead of the brick preheating zone (B2)

## HIGH DRAUGHT KILN

The Kiln is an archless, top fed, coal fired continuous kiln in which the fire follows a zig-zag path. The kiln is divided into 32 chambers made through partition walls. Partition walls are built with unfired bricks, which get burnt along with the bricks set in the chamber, and are dismantled at the time of unloading bricks from the chamber. A chamber holds 15,000 bricks and normally two chambers are burned to obtain an output of 30,000 bricks per day. Overall dimensions of the kiln are 40.80 m x 18.90 m x 2.55 m. Each firing circuit is completed in 16 days producing 4.8 lakh bricks. In a chamber holding 15,000 bricks 18 feed holes are provided for feeding coal from top.

An induced draught fan located at the far end of the kiln creates draught. The discharging capacity of the fan is 425 m<sup>3</sup>/minute. It is worked by a 12 kw motor. The products of combustion, steam etc. are channelised through a system of flues and flow of gases is suitably controlled through cap dampers over the flue holes located in the outer wall. The damper shaft is provided with a hand wheel for easy operation from top of the wall. When in full firing order, the kiln operates on a draught of 50 + 5 mm (wg). During operation a very fast rate of fire travel of 17 to 18 metres per day is maintained which is three times as fast as traditional Bull's kiln. The kiln is highly fuel-efficient and the thermal efficiency is comparable with modern Hoffmann and tunnel kilns of equal capacities. Coal consumption is as low as 120 kg per thousand bricks (Calorific value 5,000 K cal/Kg). The Principal factors, which contribute to the attainment of high thermal efficiency of this kiln, can be summarised as follows:

Use of powerful I.D. fan, the strong draught produced by it, creates turbulence, which ensures efficient combustion of fuel through proper mixing of preheated air and fuel.

Fast removal of moisture from bricks in the drying and preheating chambers thus preventing moisture condensation in any part of the kiln.

Maintenance of exhaust flue gas temperature at as low as 90 to 100 C ensuring maximum recovery of heat from the waste gases.

Specially designed pattern of brick setting ensuring uniform heat distribution within the setting as well as fast rate of heat transfer from one chamber to the next. Induced high draught within the kiln increases the length of preheating zone and decreases the size of cooling zone, allowing for faster operation of kiln. High draught increase flue gas heat recovery hence increasing the preheating capacity of the kiln.

Induced high draught reduces the coal consumption and structural losses due to better propagation of fire travel within the combustion zone.

A high draught bull trench kiln using ID fan is more efficient than a normal kiln with natural draught in summer season when the ambient temperature is quite similar to the temperature of the flue gases inside the chimney. The reduced temperature gradient between the chimney flue gases and ambient air results in significant loss of pressure and slow propagation of fire travel within the kiln heating zones. The ID fan increases the draught inside the firing zone ensures substantial exhaust gases draught within the kiln operational zones.

**Benefits of new energy efficient technology:**

1. **Technical benefits**

- Fuel saving
- Improvement in product quality
- Increase in production
- Reduction in raw material consumption v
- Reduction in waste bricks

2. **Monetary Benefits**

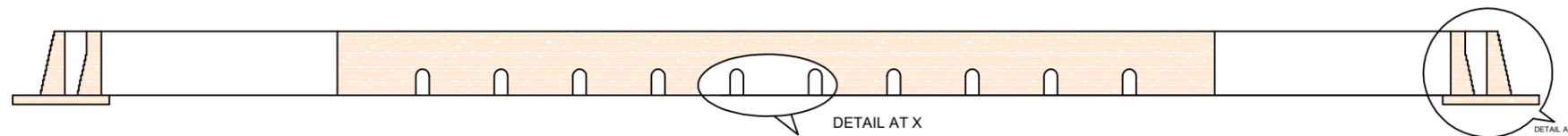
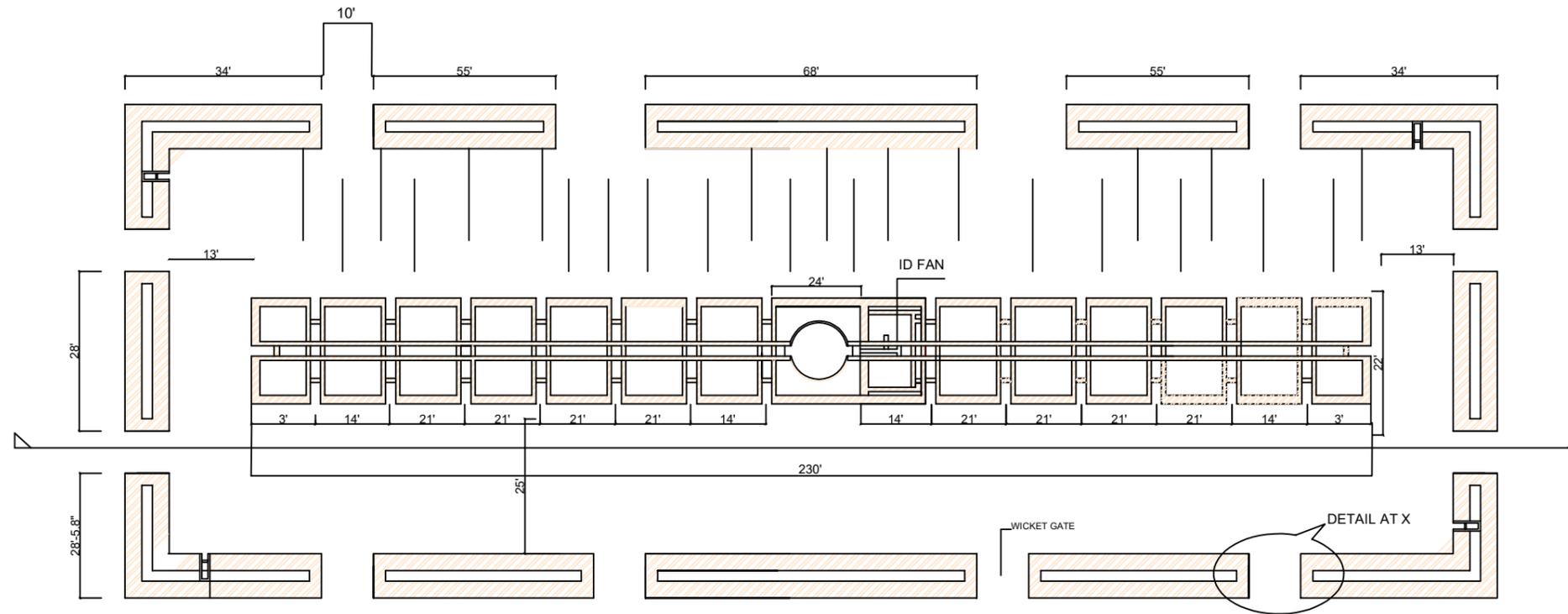
3. **Social Benefits**

- Improvement in working environment
- Improvement in workers skill

4. **Environment Benefits**

- Reduction in effluent generation
- Reduction in Green House Gas emission such as CO<sub>2</sub>,NO<sub>2</sub>etc
- Reduction in other emission such as SO<sub>2</sub> etc

HIGH DRAUGHT/ ZIGZAG BRICK KILN



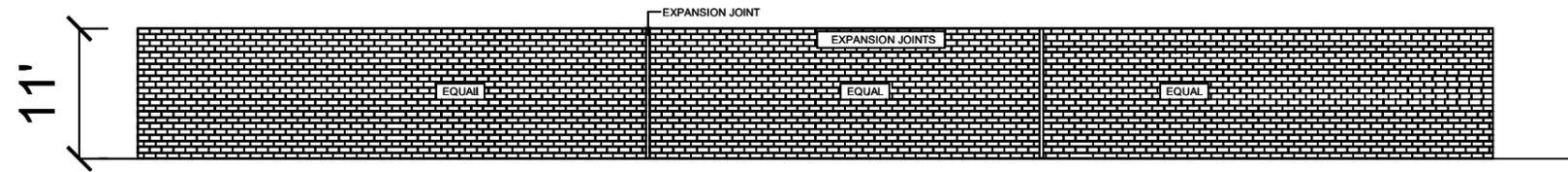
PLAN & SECTION OF KILN

DRG No. **TM-23/559**

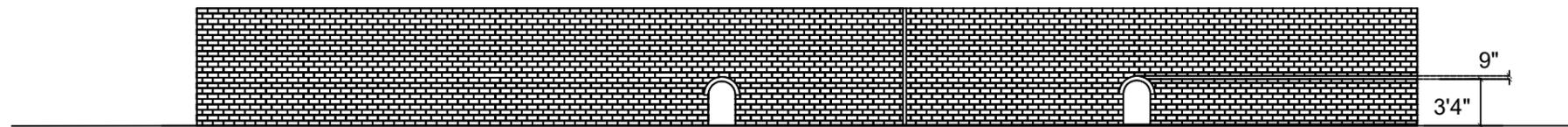
CLIENT  
**M/S SHAKTI BRICK FIELD.**  
**VILL. MAU KHAS,MANCHA,TEHSIL-**  
**-BHOGNIPUR,DISTT. KANPUR DEHAT(U.P.)**

BY  
**TEAM ENERGY SYSTEMS**

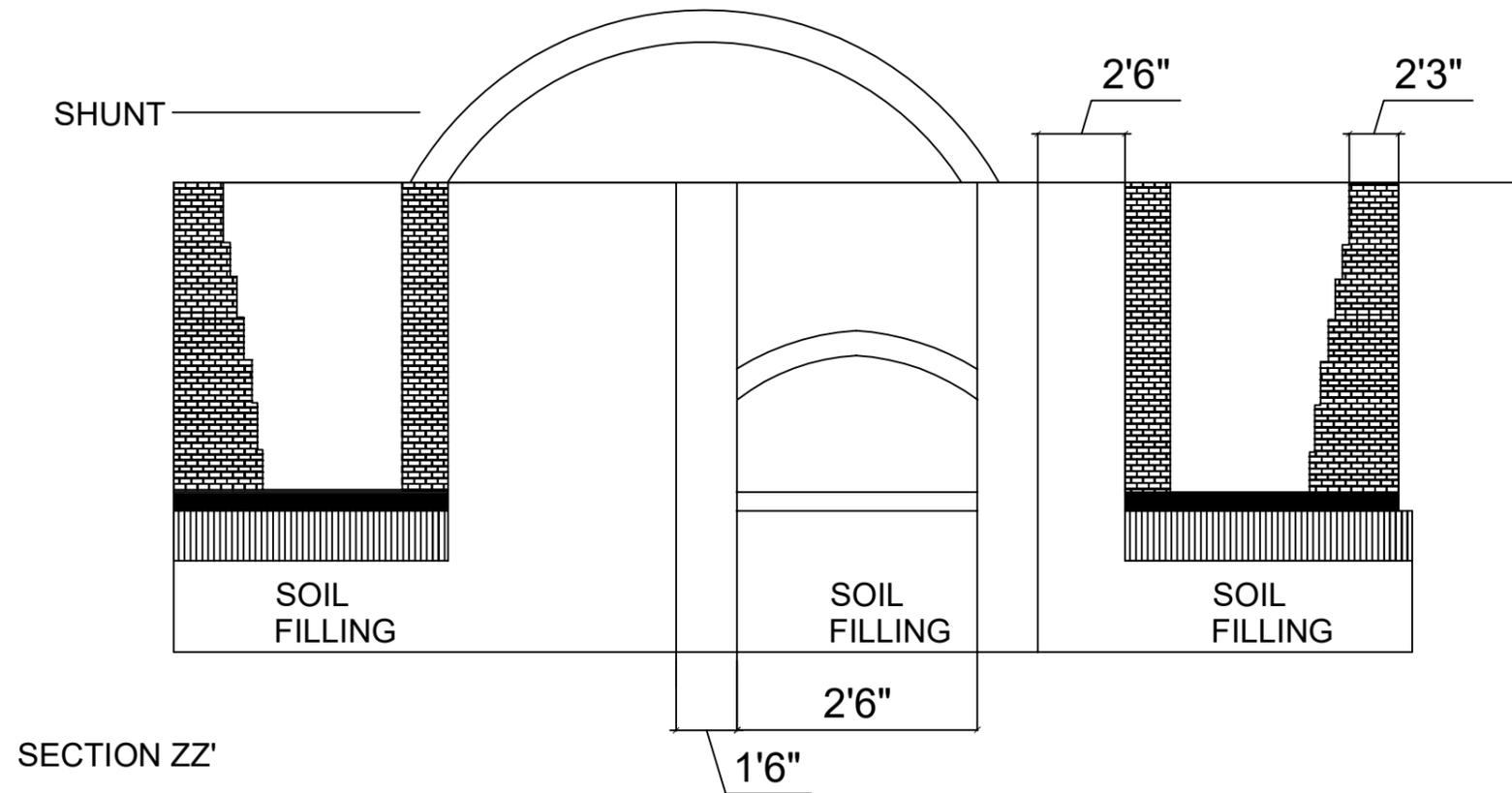
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**INSTITUTE, ROORKEE**



FRONT ELEVATION OF WALL  
DETAIL W



FRONT ELEVATION OF MIYANA  
DETAIL X



HIGH DRAUGHT/ZIGZAG BRICK KILN

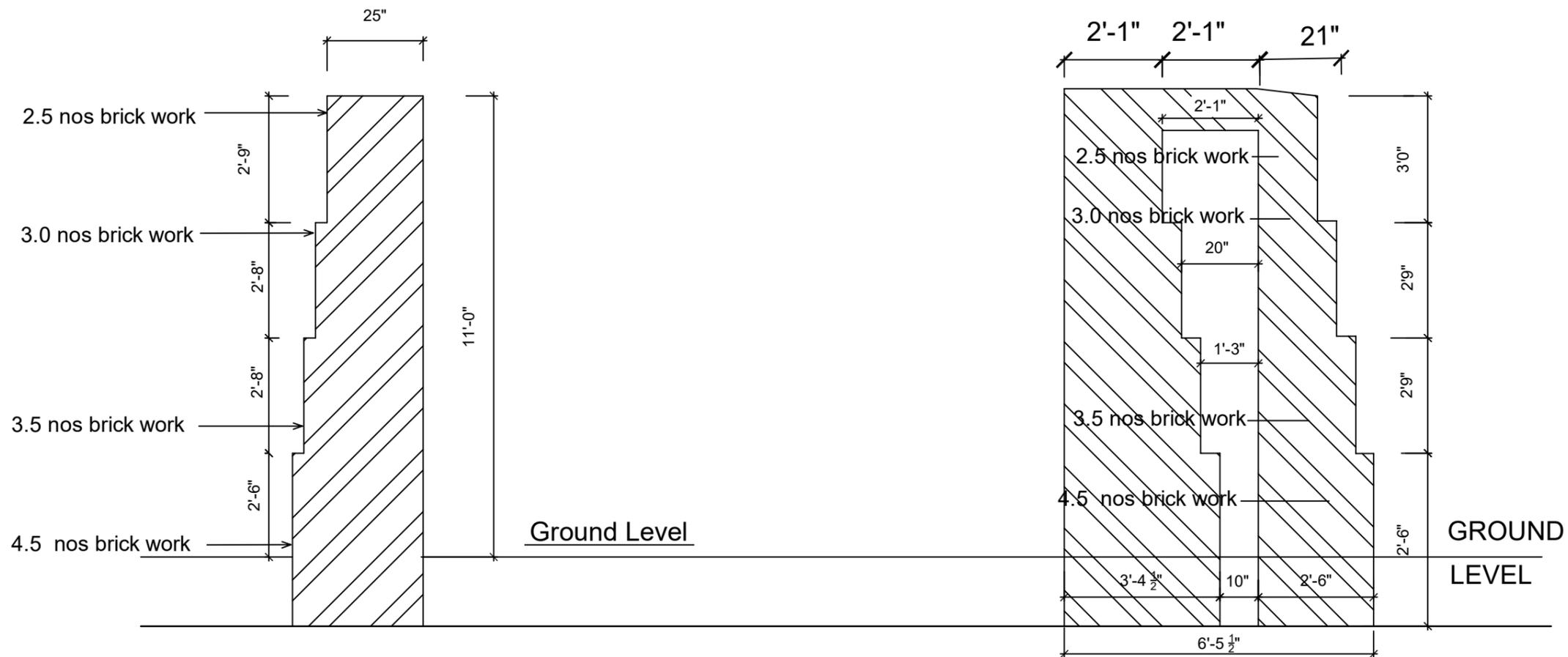
PLAN & SECTION OF KILN

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DETAILS OF INSIDE WALL  
SECTION AT 1-1

DETAILS OF OUTER WALL  
SECTION AT 1-1

**DESIGN :HIGH DRAUGHT  
DOUBLE ZIG-ZAG KILN**

HIGH DRAUGHT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

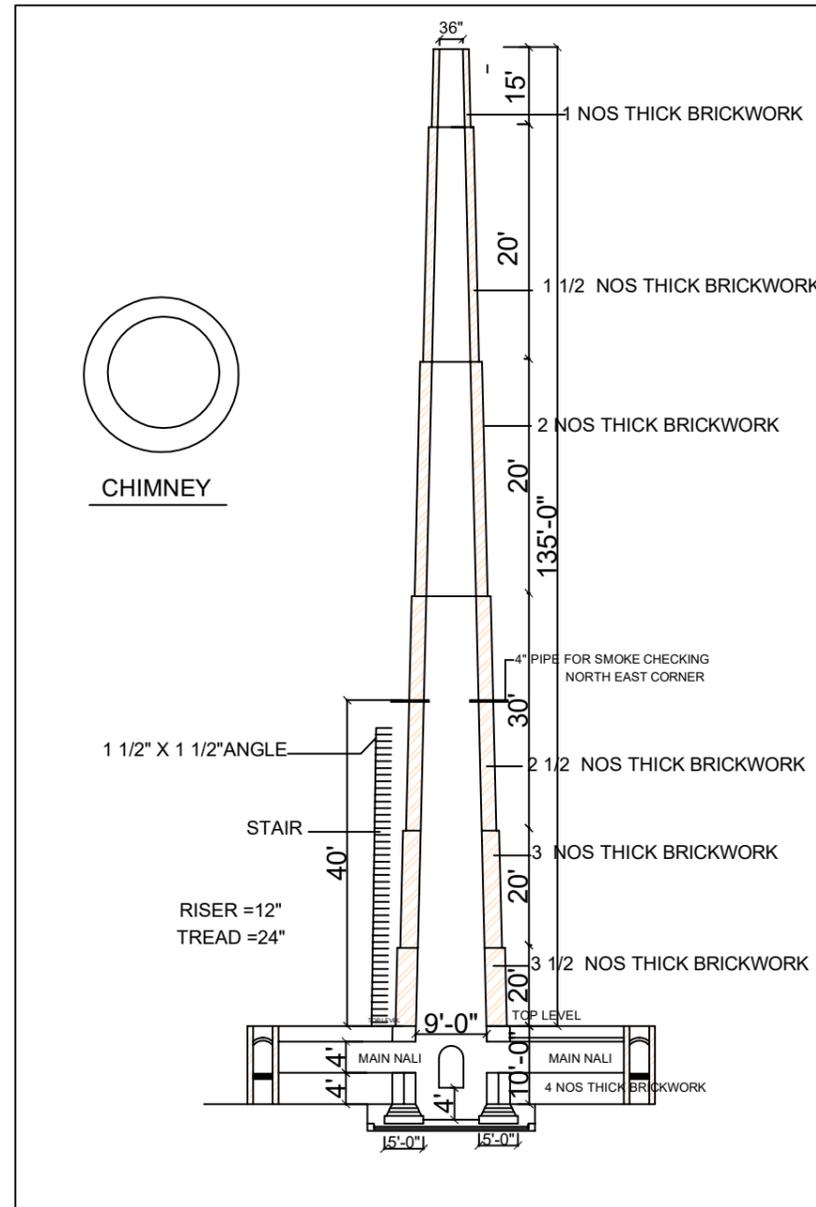
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INSTITUTE, ROORKEE**

HIGH DRAUGHT/ ZIGZAG BRICK KILN



Longitudinal Section of Main Nali & Chimney

PLAN & SECTION OF KILN

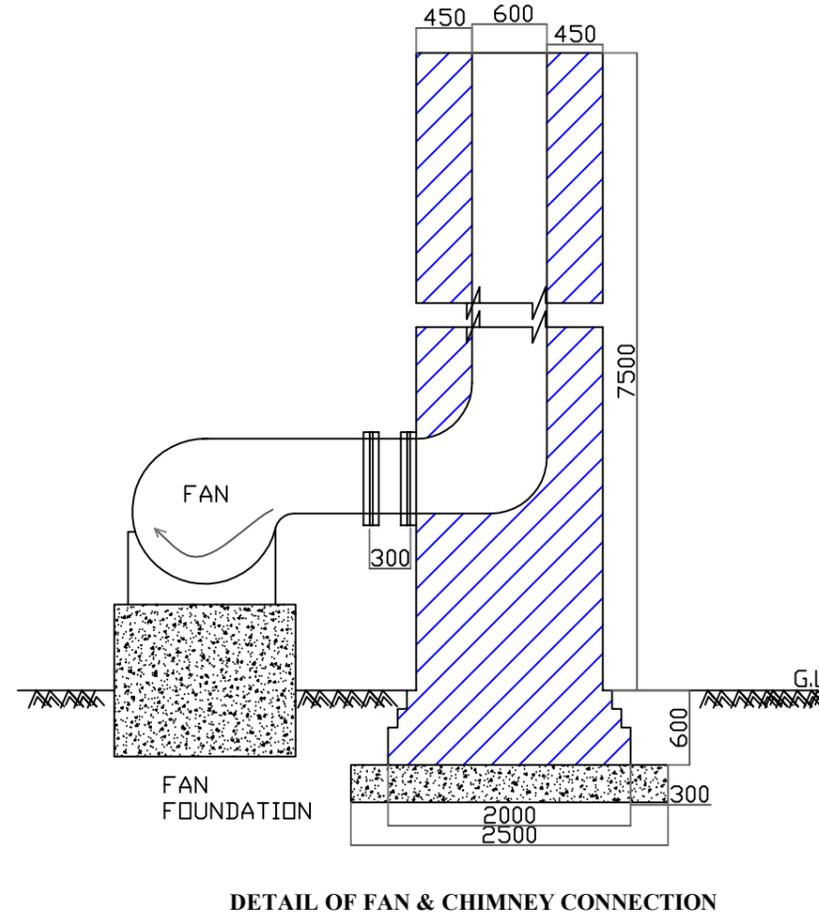
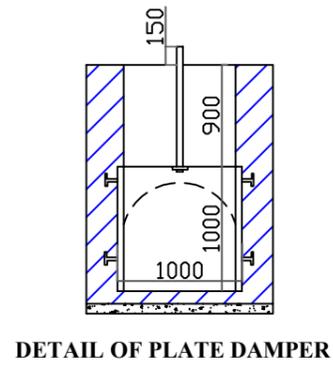
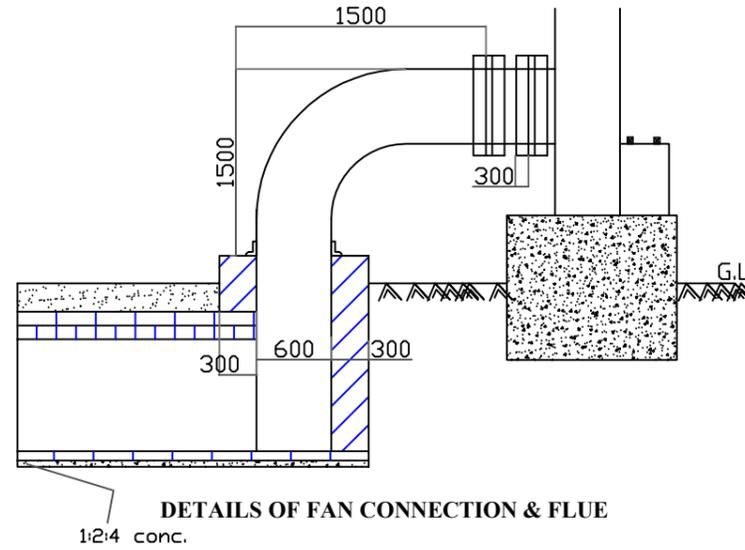
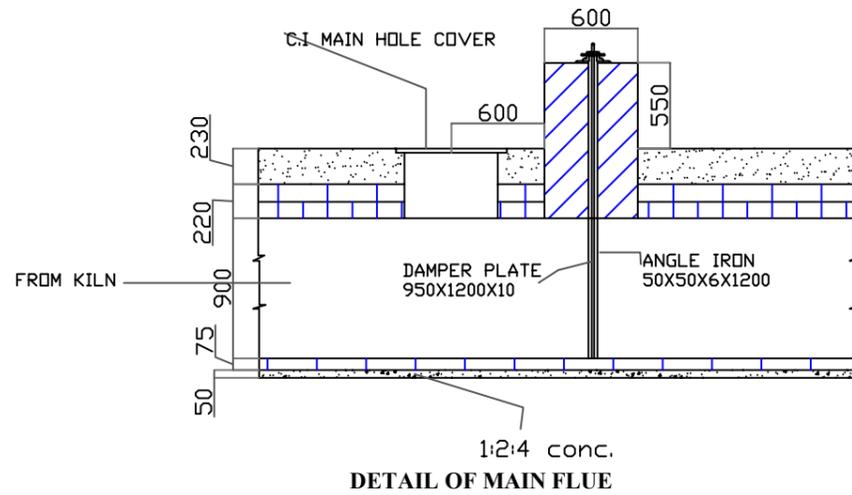
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**TEAM ENERGY SYSTEMS**

AUTHORISED LICENSEE  
**CENTRAL BUILDING RESEARCH  
 INSTITUTE, ROORKEE**

HIGH DRAUGHT / ZIGZAG BRICK KILN



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PLAN & SECTION OF KILN

DRG No. **TM-23/559**

CLIENT  
**M/S SHAKTI BRICK FIELD.**  
**VILL. MAU KHAS, MANCHA, TEHSIL-**  
**-BHOGNIPUR, DISTT. KANPUR DEHAT (U.P.)**

BY  
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**CENTRAL BUILDING RESEARCH**  
**INSTITUTE, ROORKEE**

An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

TEST REPORT

NAME & ADDRESS OF CUSTOMER:	M/s. Shakti Brick Field Village- Maukhas, Bhagnipur, Kanpur Dehat (U.P.)	ULR No.	FORMAT NO. ECO/QS/FORMAT/12 TC 95392200004948F
		Test Report No.	ECO/LAB/AS/398/4948/05/2022
		Issue Date of Test Report	28.05.2022
Type of Sample	Stack Emission Brick Kiln		
Sample Registration No.	398	Name of Location	Brick Kiln Stack
Sampling Method	IS: 11255	Sample Collected By	ELPL Representative
Date of Sample Collection	26.05.2022	Time of Sample Collection	01.20 PM
Date of Sample Received	27.05.2022	Time of Sample Received	10.30AM
Start Date of Analysis	27.05.2022	End Date of Analysis	27.05.2022
Weather Condition	Partially Sunny	Sampling Duration	36 Min
Environmental Condition	Temperature: 25 ± 2 °C	Sample ID Code	ECO/LAB/4948/05/2022
	Humidity: 56%		
Instrument Name & Lab ID	Stack Kit	ECO/STK/HO/01 Cal. Due on 22.03.2023	
	Flue Gas Analyzer		

Stack Details			
I) Above the Ground Level (Meters)	41.14	Ambient Temperature (°C)	36.0
II) Above the Platform (Meters)	29.14		
Material of Stack	RBC	Stack Temperature (°C)	128.0
Stack Attached	Kiln Stack	Inside Diameter of Stack at sampling port (M)	1.40
Capacity of Brick Kiln	23 Paya	Cross Sectional Area of Stack (M <sup>2</sup> )	1.54
Shape of Stack	Circular	Velocity of Flue Gas (m/sec.)	2.68
Type of Fuel Used	Coal & wood	Flow Rate of Flue Gas (Nm <sup>3</sup> /sec.)	4.127
Fuel Consumption (Ton/ day)	2.5	Pollution Control Device	Gravitational Setting Chamber

S. No.	Test Parameters	Unit	Protocol	Results	Limit as per EC issued by MoEF & CC
1.	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255:Part 1:1985 (Reaff.:2019)	156.20	250.0

Statement of Conformity: Analyzed parameters in above tested sample are within standard limit as per MOEF/CC Guidelines.

Note:

1. Test results relate to the items sampled & tested.
2. Test report shall not be reproduced except in full without approval of the laboratory.
3. The test samples will be disposed of after one Month from the date of issue of test report.

----End of Report----

Verified By

*Atkash*  
Technical Manager

Authorized By

*Reena*  
Quality Manager  
Ecomen Laboratories Pvt. Ltd.  
Second Floor Hall, House No. B-1/8,  
Sector-H, Aliganj, Lucknow-226024

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**TEST REPORT**

NAME & ADDRESS OF CUSTOMER	M/s. Shakti Brick Field Maukhas, Macha Bhognipur, Kanpur Dehat (U.P)	FORMAT NO. ECO/QS/FORMAT/12	
		Test Report No.	ECOLAB/AS/517/5038/03/23
Type of Sample	Stack Emission	Issue Date of Test Report	28.03.2023
Sample Registration No.	517	Name of Location	Brick Kiln
Sampling Method	IS: 11255	Sample Collected By	ELPL Representative
Date of Sample Collection	24.03.2023	Time of Sample Collection	2.14 PM
Date of Sample Received	25.03.2023	Time of Sample Received	10.00 AM
Start Date of Analysis	25.03.2023	End Date of Analysis	28.03.2023
Weather Condition	Sunny	Sampling Duration	90.00 min
Environmental Condition	Temperature: 25 ± 2 °C	Sample ID Code	ECO/LAB/5038/03/2023
	Humidity: 58 %		
Instrument Name & Lab ID	Stack Kit	Enviro Inst. 79-D-22/EI-106	(07.11.2023)

Stack Details			
I) Above the Ground Level(m)	38.10	Ambient Temperature (°C)	31.0
II) Above the Platform(m)	-		
Material of Stack	RBC	Stack Temperature (°C)	123.0
Stack Attached	Brick Kiln	Inside Diameter of Stack at sampling port (m)	1.45
Capacity of Kiln	23 Paya	Cross Sectional Area of Stack (M <sup>2</sup> )	1.65
Shape of Stack	Circular	Velocity of Flue Gas (m/sec.)	2.56
Type of Fuel Used	Coal	Flow Rate of Flue Gas (Nm <sup>3</sup> /sec.)	3.242
Fuel Consumption(Ton/Day)	5.0	Pollution Control Unit	Gravitational

S. No.	TEST PARAMETERS	Unit	PROTOCOL	Detection Range	RESULTS	Limit as per EC issued by MoEF/CC
1.	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255:Part 1:1985(Reaff.:2019)	10-1000	502.48	750.0

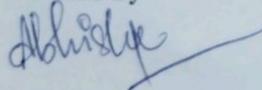
**Statement of Conformity:** Analyzed parameters in above tested sample are within standard limit as per MOEF/CC & CPCB Guidelines.

**Note:**

1. Test results relate to the items sampled & tested.
2. Test report shall not be reproduced except in full without approval of the laboratory.
3. The test samples will be disposed of after one Month from the date of issue of test report.

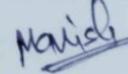
----End of Report----

Verified By



Technical Manager

Authorized By



Quality Manager

Ecomen Laboratories Pvt. Ltd.  
Second Floor Hall, House No. B-1/8,  
Sector-H, Aliganj, Lucknow-226024

**VAKALATNAMA**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) PRINCIPAL  
BENCH, NEW DELHI

Original Application No. 596 of 2022

IN THE MATTER OF

Deepa Pal

.....Applicant

Versus

M/s Shakti Brick Field and Others

....Respondents

I, Brahma Prakash, the partner of the Respondent No. 1 in the above mentioned case hereby appoint and retain Mr. Avnish Pandey, Advocate to act and appear for me in the above mentioned case and on my behalf to conduct and prosecute the same and all the proceedings that may be taken in respect of any application connected with the same or any order passed therein, including proceeding in taxation and application for Review, to file and obtain return of documents and to deposit and receive money on my behalf in the above mentioned case and to represent me and to take all necessary steps on my behalf in the above matter. I agree to ratify all acts done by the aforesaid, Advocates in pursuance of this authority. I further authorise him to engage any other Advocate(s) on my behalf.

Dated this the 6<sup>th</sup> day of February 2024.

Accepted & Identified



(AVNISH PANDEY)

Advocate for Respondent No. 1  
434 Ground Floor, Jangpura,  
Mathura Road, New Delhi.

(Brahma Prakash for M/s Shakti Brick Field)  
Client



मैसर्स शक्ति ब्रिक फील्ड  
नऊसास, भोगनीपुर-काठडो